there lying before the Parliament. It is generally the procedure of the Government that these reports should be considered yearly. In spite of that I hear that, there are 2 or 3 reports which are not coming before us for discussion. What is the reason for it? I want an explanation from the Minister.

REPORT (1965-66) ON THE ACTIVITIES OF THE RUBBER BOARD AND RELATED PAPERS

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI M. SHAFI QURESHI): Sir I beg to lay on the Table ---

- (i) A copy of the Report on activities of the Rubber Board for the year 1965-66.
- (ii) Certified Annual Accounts of the Rubber Board for the year 1965-66 and the Audit Report thereon. [Placed in Library, See [Placed in Library. See No. LT-581/67 for (i) and (ii)].

THE COTTON CONTROL (SECOND . AMENDMENT) ORDER, 1967

SHRI M. SHAFI QURESHI: I also beg to lay on the Table a copy of the Ministry of Commerce Notification S. O. No. 1665, dated the 5th May, 1967, publishing the Cotton Control (Second Amendment) Order, 1967. under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See. No. LT-582/ 671.

THE COIR INDUSTRY (AMENDMENT) Rules, 1967

SHRI M. SHAFI QURESHI: Sir, I also beg to lay on the Table a copy of the Ministry of Commerce Notification S.O. No. 1744, dated the 6th May, 1967, publishing the Coir lndustry (Amendment) 1967, Rules, under sub-section (3) of section 26 1953. of the Coir Industry Act. [Placed in Librfflary. See LT-504/ 67.1

MR. CHAIRMAN The House meets at 230

Bill, 1967

The House then adjourned for lunch at thirty-five minutes past one of the clock

The House reassembled after lunch at half-past two of the clock. The Vice-Chairman (SHRI AKBAR ALI KHAN) in the Chair

THE PASSPORTS BILL, 1967-contd.

SHRI BHUPESH GUPTA (West Bengal): It is my privilege, Sir, to resume my speech with you in the Chair; yesterday I ended my speech with you in the Chair.

Now I was speaking on the 'P' Form and I was stressing, well, that this arrangement should be scrapped altogether, and I was pointing out yesterday how the 'P" Form had been utilised by the Finance Ministry, more especially by the Home Ministry to invalidate valid passports. Now have gone through the judgment overnight and here it is said, the judgment says:

"It follows that under article 21 of the Constitution no person can be deprived of his right to travel except according to the procedure established by law."

That is to say, we are having a law which will regulate our travel. Normally we are supposed to have unfettered travel facilities; but for the Ordinance we have them. The Ordinance came and imposed certain restrictions; previously, of course illegally, wholly illegally the Government dealt with this matter.

Now, before I deal with one point two points, I should like to out . . .

DIWAN CHAMAN LALL (Punjab): Forgive me; there is nothing in this particular measure about the Form.

SHRI BHUPESH GUPTA: No. I know it, but yesterday I had spoken at length; I had spoken at length on how they have got two passport systems, one, that is the regular, and another, the 'P' Form . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He was discussing this matter in great detail.

SHRI BHUPESH GUPTA . . . and the clandes.ine blackmarketeers in this matter, namely the Home Ministry. Now, therefore, that is settled. Now here we are normally supposed be absolutely unfettered. Now to we are having restrictions, but before tıll that. the Supreme Court judgment came, it is quite years clear that for fifteen this great Government of great people ran the passport show illegally denying the passport to whomsoever they wanted to deny it without any let or hindrance whatsoever: every passport you denied in that period of fifteen years was illegally denied. Everyone who failed to get the passport from you after application was subjected to deprivation of his freedom, given him under article 21 and also under other articles of the Constitution. Now sometimes the Government should make a little amends. But here is a Government which commits crimes with impunity. For fifteen years they played havoc with the passport business. Then it was for the Supreme Court to point out. "No, gentlemen, you should not have done so." Now they come with this Bill, and they at least should have apologised to the nation, apologised to the people who have been aggrieved as a result of this kind of illegal behaviour. One party in the country is free from any punishment for illlegal acts, and that party is the party in power here. It can do anything it likes so long as it can stick to the Treasury Benches. Well, it is capable of doing any illegal act and getting away with it, and when the Constitution comes in the way, they want to amend the Constitution to provide for indemnities, indemnification of some such people. All this kind of

thing they do. Anyhow, Mr. Vice-Chairman, everyone will be justified, i believe, they should now authorise people to sue the Government. Law should allow the people who been deprived of the passport to sue the Government and ask for compensation and so on. Now for fifteen years illegally they acted, and in the Ordinance period legally. Now they have come with the same Ordinance more or less by modifications here and there. Now you see how the purpose of the judgment is served. I said yesterday that the Bill did not reflect the spirit of the judgment. Now the judgment says that law must regulate the freedom. But the law, in that case, is never to be interpreted that the regulation should be such as takes away the freedom. It is one thing to regulate your freedom; it is another thing to subvert it, to suppress it and take it away. Yet the regulations under this Bill are such as would take away the freedom instead of regulating it. Under the pretext of regulation we are again creating a sort of arbitrary power hν which the freedom can be deprived, the freedom given under the Constitution and, well, accepted by Supreme Court judgment. Now here. Mr. Vice-Chairman, my main clause is clause 6 of the Bill, where the grounds for refusal have been put, first of all, in sub-clauses 6. (1)(a), (b), (c) and (d). Then, again comes sub-clause 6.(2) and it says:

"Subject to the other provisions of this Act, the passport authority shall refuse to issue a passport . . .

Note the word 'shall'-

. .or travel document visiting any foreign country under clause (c) of sub-section (2) οf section 5 on any one or more of the following grounds, and on no other ground, namely:-"

Well, "and on no other ground, namely" they add. But what are grounds on which the passport shall be refused;

"(a) that the applicant is not a citizen of India,"

I can understand it; but even they should have travel permits or some kind of thing

"(b) that the applicant may, or is likely to, engage outside India in activities prejudicial to the reignty and integrity of India;".

One does not know what all this means; it is so wide a definition that it is for the executive to say something and finish with this business. They will say: "You cannot get the passport because we think that vour activities will be prejudicial to sovereignty and integrity of India" Now how many citizens are sc situated in life who can go abroad and act contrary to the sovereignty ofour country? Our sovereignty not a small coin which can 15 transferred by any citizen or Well, I do not know why this provision is here What do they mean? First of all they should tell us what do they mean by 'sovereignty' here. If anyone, an Indian, going there says. "I do not believe in the sovereignty of India", let him say if he likes. That is all But people will call him mad But here for an act which may look an act of insanity in the eyes of others you put in word 'sovereignty' here. Now integrity of India'.

What is this integrity? The interpretation will be very very wide it national integration or integrity? Is it territorial integrity or moral integrity or political integrity or the integrity of the Congress rule? What I do not know. Easily know the integrity of the Congress rule will be substituted for the integrity of India as it has happened so often in the case of the Defence of In all such matters the India Rules ecurity of the Congress will be misanderstood as the security of India or the security of the State As you know, here we can discuss things in Parliament But what is going to happen to the poor passport applicants when they come up with request for getting passports? Therefore, I say this is a

very very wide provision. Here it is stated:

"that the departure of the applicant from India may, or is likely to, be detrimental to the security of India;".

There may be some very odd cases. But we know what happens in most cases. I may tell you that a man like Shri Namboodiripad was not allowed to go to the Soviet Union initially when I was there in Moscow.

THE VICE-CHAIRMAN AKBAR ALI KHAN): You have said it yesterday.

SHRI BHUPESH GUPTA: night I have got more information which I want to give you. Mr. Vice-Chairman, how was this concerned with the security of India? I met Mr Kaul then in Moscow and talked to him about it. He sent a message to the authorities here, I think I protested against this denial and am sure the message reached Jawaharlal Nehru and he also tried here And ultimately Mr Namboodiripad went to Moscow and we lived in the same place and nobody felt that the security of India was threatened by him. You see how in the case of a man like Mr Namboodiripad who is now a Chief Minister and who was then a former Chief Minister, such a thing could The 'P' Form was not sanchappen tioned in his case He had, if T remember aright his passport, but the provision for the 'P' Form was utilised against him The Central Committee of the Communist of the Soviet Union had invited Mr. Namboodiripad and therefore there was no question of any foreign exchange problem at all. Therefore there was no case for the Government to take the stand on the ground that his would mean foreign exchange being spent. It was an invitation from the very highest quarter in the Soviet Union in which it was clearly stated that his expenses would be borne by the Soviet people, by the Communist Party of the Soviet Union, as he was their guest there. So they could not

[Shri Bhupesh Gupta.]

easily stop him. And so they brought in the question of this security of India. If this happens to a man like Mr. Namboodiripad, you can understand in the case of thousands and thousands of applicants, unless they pay bribe or some such thing, what is going to happen.

SHRI SYED AHMAD (Madhya Pradesh): Suppose Phizo asks for a passport, will not his activities abroad be prejudicial to the security of India?

SHRI BHUPESH GUPTA: No, no. Everybody is not a Phizo. I am here talking about one of your Chief Ministers. That is all right. So people like Phizo need not go. That I can understand. But you know Phizo could go without any difficulty. Such people have no difficulty.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Gupta, your time is over.

SHRI BHUPESH GUPTA: I am finishing in a couple of minutes, Sir.

There is another thing here. Not content with that they go further and say:

"That the presence of the applicant outside India may, or is likely to, prejudice the friendly relations of India with any foreign country;".

You see what a broad definition it is. That means that you can stop anybody if you want to. Mr. Vice-Chairman, if, for example, you want to go to any country I can deny you the passport on the ground that I feel that you do not like friendly relations with some other country. Now, suppose you do not like some countries in the world. suppose you have scme **v**iews West about Germany, the German Federal Republic, then I may say that your going England to will worsen our relations with West Germany, that you may do something which mav affect our friendly relations with the West German Government, our relations with the German Federal Republic, and so you should not be given the passport.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Bhupesh. Gupta, the law is made to meet extreme cases. It is not that everybody will be coming within its ambit.

SHRI BHUPESH GUPTA: I tellyou, Mr. Vice-Chairman.

SHRI SYED AHMAD: There is difficulty. For instance it may be prejudicial to our friendly relations with some countries. What do you think of the activities of Sheikh Abdullah in the Middle East when he went there?

SHRI BHUPESH GUPTA: Well, it you talk of Sheikh Abdullah, the first thing I would say is that since you have raised this point. demand that he should be released. That is not the point here, but since the hon. Member has raised the matter of Sheikh Abdullah, I say he should be released. What are you doing? It is your political convenience. You release him when you want and make him the guest of the Prime Minister in some bungalow and so on.

SHRI SYED AHMAD: I am only asking you about his activities in the Middle East.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Ahmad, do not interrupt him. Do not bring in such things.

SHRI BHUPESH GUPTA: I do not object to his interrupting me. I am glad he has done it. When I was in detention or when Mr. Niren Ghosh is in detention we are put in Dum-Dum jail. But when Sheikh Abdullah becomes a detenu, you find some health resort and bungalows for him and you spend thousands and thousands of rupees. Stop all that payment, I say, and release him.

SHRI SYED AHMAD: You have not followed me. You have become quite irrelevant.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Ahmad. let him proceed.

SHRI SYED AHMAD: If he engages himself in activities which affect the security of India and our relations with other countries, then what will you do?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Let him proceed. Mr. Gupta, you address me.

SHRI BHUPESH GUPTA: He wants to be relevant. If somebody goes abroad and does something, he asks, what I will do. Well, I will deal with it later on. The fact that a person is going to a country is not going to affect us. Therefore, let him not bring in such things. But since he mentioned Sheikh Abdullah and since he will be coming to Delhi shortly, I do hope he will be released and he will be a free man.

SHRI SYED AHMAD: That is not the point.

SHRI BHUPESH GUPTA: T am saying this because I do not like that Sheikh Abdullah should be in detention for eleven years.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI M. C. CHAGLA): We are discussing the Passport Bill, Sir.

SHRI BHUPESH GUPTA: But your friend there mentioned it.

SHRI SYED AHMAD: That was not the point. He is absolutely irrelevant. I also want him to be released, there is no question about that.

SHRI BHUPESH GUPTA: Verv good, very good. I have got one thing now.

SHRI SYED AHMAD: You are a Niagara of words and it is difficult to make you understand.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Gupta, your time is over.

SHRI BHUPESH GUPTA: I am just finishing. I wanted to finish very quickly and but for these interruptions I would have finished my speech by now.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Thank you.

SHRI BHUPESH GUPTA: Thank me a little later, if you like.

Further it is stated here:

"That the applicant has, at any time during the period of five years immediately preceding the date of his application been convicted by a court in India for any offence and sentenced to imprisonment for not less than two years;".

VICE-CHAIRMAN THE (SHRI AKBAR ALI KHAN): You have not seen the amendment proposed by the Minister. He has conceded your point, you will see.

SHRI BHUPESH GUPTA: He not.

VICE-CHAIRMAN THE (SHRI AKBAR ALI KHAN): Yes, in the case of moral turpitude.

SHRI BHUPESH GUPTA: He has accepted it? Very good. One good thing he has done in life. You have done it.

VICE-CHAIRMAN (SHRI THE AKBAR ALI KHAN): Always the Government is ready to accept reasonable suggestions.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, you are not supposed to say if they are ready or not ready. That is not the point. Let us see what they do. Then on page 6 . . .

THE VICE-CHAIRMAN AKBAR ALI KHAN): That clause also is to be amended.

SHRI BHUPESH GUPTA: wise you know what will happen. Moral turpitude should be defined properly. I don't know if it will be. Mr. Vice-Chairman, if it is properly defined, then many of our friends in high places would not go because they have got this kind of thing, this moral turpitude business. And as for big business, you know the whole thing is moral turpitude. Therefore, I de hope that they will be careful. Otherwise you know it has become the subject matter of great concern.

[Shri Bhupesh Gupta.]

And finally one word I have to say. I come from the State of West Bengal. You know our ties with East Bengal are still there and many families are divided, especially the families of the minorities living in Calcutta. larly many families of the minorities in East Bengal have also their relatives in West Bengal. Now I think there should be real liberalisation in the issuance of passports These people do suffer I find Muslim members of the minority community in Calcutta do suffer very much on account of certain procedural and other difficulties in getting passports to go to Pakistan. That should not be there.

SHRI Z. A AHMAD (Uttar Pradesh): In West Pakistan also.

GUPTA: SHRI BHUPESH Yes, West Pakistan also. Why should they be suspect all the time? Why should a member of the minority community, who is a citizen of India, always live under a shade of suspicion? If he is a citizen of India, if he wants to go to East Pakistan or West Pakistan to his relatives, we should consider our moral duty not only to issue passports expeditiously but also to facilitate them What happens now is this I live in a place near the Passport Office and I tell you many people have to queue up for hours and hours. Many are disappointed and they cannot go even when they get the news that their dear and near ones are in very bad physical condition or financial condition or when they are some other difficulties. Such things have happened I cannot say very much about the other side Anyhow it is for them to make the law but I should like reciprocal laws made on both sides. We in India could set a good example in this matter. I demand, therefore, that the whole question should be gone into. It is technically a foreign country; it is now another country, a State but then bonds of culture, bonds of history. bonds of social relations, bonds of human blood, demand that we treat

them in this matter entirely differently. They are our kith and kin, however much we may quarrel; they are our brothers and sisters however much we may get exercised over some problems. It is very very essential not only for the promotion of good 1elations but even for the promotion of the Tashkent spirit. As far as Pakistan is concerned, as far as these people are concerned, we should be guided by the Tashkent spirit and Tashkent spirit demands, Mr. Chairman, that in the matter of passport applications coming from members of the minority community in our country we treat them with extraordinary consideration and sympathy and see that everyone of them gets passport in the quickest possible time It is very very essential. I am voicing the sentiments and feelings of a large number of members of the minority community in my part of the country, namely, Bengal, and also in other parts of the country and I do hope that the External Affairs Minister will specially look into it Even if he cannot change the law now, he should give proper direction to the Passport authorities so that the passport applications coming from members of the minority communities seeking to travel to Pakistan, whether East Pakistan or West Pakistan, are as a rule sanctioned That is what I would like They should be as a rule sanctioned I do not like deputations to be led over this matter. I think it is a very very legitimate and vital demand that we are making and I hope it will be conceded I do not know; they are not going, I believe. to accept any of our other amendments but if they do it is good

But I would say finally that the administration of this particular Department should be exclusively under the External Affairs Ministry The Home Ministry should be avoided as far as possible and every citizen of India, so long as he is a citizen of India, unless he is guilty of moral turpitude and things like that, should be en-

titled to get passport. The 'P' Form system should be completely abolished.

And with a personal note I will finish. As you know, Members Parliament have got passports and cometimes you send them for renewal. I hope you have done it, Mr. Vice-Chairman. Now what they do is this. If they do not like they just cut out the particular endorsement which is already there. It has happened in my ease and it has happened in the case of others also. It is an insult to the Members of Parliament. When they hold valid passports and when those passports are sent up for renewal who are these Passport authorities to cancel the endorsements, when we are answerable here, when we stand here every day, and cross out certain countries for which the passports already earry endorsements? It is very very bad. I can understand it in some cases are when we at war with •ertain other countries but even the cancellation should manner he made in the in which some officials do it. And hope hon. Members opposite will share with me that we should not be subjected to needless indignities of this sort because indirectly it is an indignity to this great sovereign institution called the Parliament of India.

श्री सुन्दर सिंह भंडारी (राजस्थान): सभापित महोदय, इस पार पत्न विधेयक पर काफी चर्चा हो चुकी है श्रौर इसिलये में विस्तार से उन विषयों पर नहीं जाऊंगा जिनकी चर्चा श्रनेक माननीय सदस्यों ने की है। मैं केवल मंत्री महोदय का ध्यान इस पारपत्न विधेयक में जिस मंशा से लाया जा रहा था श्रौर इस कानून के श्रन्सार जिसका श्रतिक्रमण हुश्रा है, उस तरफ ले जाना चाहता हूं।

प्रारम्भ से यह बात मैं भ्रावश्यक सम-भ्रता हूं कि म्रादमी की राष्ट्रीयता का प्रगटीकरण करने में पासपोर्ट मदद देता है, बह उसकी पर्सेनिलिटी को डैवलप करने में. परिचय में मदद देने वाली बात है. लेकिन पिछले अनेक वर्षों में-जिसके लिए सरकार के ऊपर बहत बड़ा श्राक्षेप लगाया गया है-इस अधिकार का प्रयोग मनमाने तरीके पर किया, बिना कानून की इजाजत के किया ग्रौर सुप्रीम कोर्ट को भी इस मामले में उन्हें हिदायत करनी पड़ी है। सुप्रीम कोर्ट चाहता था कि सबसे पहले हम इस सिद्धांत को स्वीकार करें कि विदेशों में यात्रा करना यह व्यक्ति का अधिकार है या नही । अगर इस एक चीज में हम विश्वास करते हैं तो ऐसे किसी भी कदम को जो इस मलभत श्रधिकार में बाधक हो. उसके लिये इन्सल्टिंग हो, रोकना पडेगा । मेरा यह निवेदन है कि इस कानन को बनाते समय भी इस मलभत अधिकार को ग्रक्षण रखने के लिये जितनी सावधानी बरतनी चाहिये थी उतनी नही बरती गई है <mark>श्रौर जानब</mark>ुझ कर ऐसे ग्रधिकार सरका**र** ने अपने हाथ में लेने की कोशिश की है जिसके लिये कि सुप्रीम कोर्ट ने रेस्टोर करने का ग्रा-ग्रह किया है। इसके ग्रलावा भिन्न प्रकार के ऐसे शब्दों को गढकर रखा जाता है जिनकी निश्चित परिभाषा नहीं की जा सकती। भाज भी एक्जीक्यटिव अथारिटीज अपने अर्थ लगा कर लोगों के इस व्यक्तिगत स्रधिकार को कम करने का रवैया ग्रपना सकती है। इस तरह के ग्रधिकार इसमें दिये गये हैं। ज्यादा श्रच्छा होता श्रगर इन सारी पाबन्दियों को लगाते समय, इस सारे बिल का निर्माण करते समय, विधि मंत्रालय इन सारी चीजों को ग्रधिक स्पष्ट कर देता, दोष करने वाले को भी पता लगता और इनकार करने वाला व्यक्ति भी साफ बता सकता कि तम्हारा यह काम ऋग्पत्तिजनक है, तुम्हारा यह रवैया श्रापत्तिजनक है श्रौर इस वजह से तुम्हें वि-देशों में जाने का स्रधिकार नहीं है, स्रापको हम इस ग्राधार पर रोकना चाहते हैं। इन सारी बातों का विवेचन करते समय बहुत विस्तृत दायरा रखा गया है स्रौर यह विस्तृत दायरा उसी चीज की स्रोर ने जायगा जिन्की तरफ सुप्रीम कोर्ट ने भी इशारा किया है।

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[श्री सुन्दर भिंह भडारी]

कानून बनाने के बाद भी हम उसका ग्रारबी-ट्रेरीली उपयोग करने का ग्रधिकार नहीं दे सकते । श्राखिर पहले देना कानुन के श्राबिट्रेरी उपयोग होता था, कानन का ग्रा धार ही नहीं था इसलिये वह तो बहुत ही ज्यादा विवादास्पद था किन्तु कानून बना लेने का मतलब यह नहीं है कि श्राबिट्रेरी उपयोग कान । की ब्राड में भी बना रहे। इसलिये यह जितना वेग रहमा, इसकी परिभाषा जितनी विस्तृत रखेंगे उतना ही इंटर प्रेटेशन का ग्रधिकार ग्राप ग्रधिकारियों को देंगे ग्रौर वह ग्राजिट्रीनेस इस कानून की जड़ कों ही खत्म करता है, एक व्यक्ति के मूलभूत श्रधिकारो की ही खत्म करता है, कानून बनाने के वाद उस ग्रार्बिट्रीनेस को एक लीगल सैंक्शन मिलने वाली बात होगी जो कि हमारे कांस्टीट्युशन की स्विट के विरोध में भी है ग्रौर सुप्राम कोर्ट के जजमेंट के विरोध में भी वह जायगा । इसलिये मेरा निवंदन है कि ग्रब भी विधि मंत्रालय इस माम ने पर विचार करें ग्रौर स्वयं मंत्री महोदय भी कि इसमें ऋर्बिट्री इंटर प्रेटेशन किस कार से लोगों के मौितक अधिकार को कम करने की दृष्टि से किया जा सकेता है और इस कानून में उस प्रकार के सशोधन **करवा**ने का प्रयत्न करें जिससे कानुन के द्वारा दिये गये ग्रधिकारों का ग्राबिटरिली उपयोग करने का कम से कम अवसर पैदा हो सके, तो यह बिल ज्यादा ग्रच्छा होगा। 3 P.M.

एक चीज और में आग्रह के साथ कहना चाहूंगा । यहां पर आपने कुछ व्यवस्थायें की हैं जिस आधार पर आप किसी को पास-पोटं देने से इकार करते हैं, पामपोर्ट को रिन्यु करने से इंकार करते हैं, दिये हुए पास-पोटं को जब्त करने का अधिकार रखते हैं परन्तु इन मामलों में जो आज्ञा देंगे उसकी नकल भी आप देना नहीं चाहते । आप अपील का अधिकार देना चहने हैं लेकिन वह अपोलेबल हैं या नहीं इसका खुद को संतोष

करने का भ्रवसर तो मिने। मेरा यही कहना है कि किन कारणों पर उसे पासपोर्ट देने से इनकार किया जा सकता है उसकी परिधि **ग्राप विस्तत रखते हैं लेकिन साथ ही जिस** कारण से उसको इनकार किया गया उसकी कापी भी नहीं देते हैं, वगनस ग्रौर ग्राबिट्री उपयोग को ही स्राप शील्ड करना चाहते हैं, इसका प्राविजन रख कर कि पब्लिक इंटरस्ट में जैंसा सरकार चाहे करे इस ग्रा-शका से कि इस देश की सूरक्षा पर, मिक्यो-रिटी पर खतरा है, उसका दुरुपयोग किया जायगा ग्रौर ग्राप उसकी नकल तक नहीं देना चाहते । दोनों चीजें साथ साथ पड़ी जानी चाहिय ग्रौर इसीलिये मेरा संदेह, मेरा भ्रारोप भ्रौर ज्यादा बैठता है जब भ्राप उस भ्राज्ञा की नकल देने के सम्बन्ध में भी <del>ग्र</del>पने ग्रधिकार सुरक्षित रखना चाहते हैं । इसका मतलब यही र कि इस कानून के द्वारा दिये गये अधिकारों के आर्बिट्रेरिली उपयोग करने की इसमें से ज्यादा गुजाइश पैदा होती है ।

श्रपील किसको की जाय । मैं जान ता कि ग्रापने यहां पर रूल्स का ग्रधिकार ग्रपने हाथ में लिया है लेकिन एक छोटे ग्रधिकारी ने गल्ती की है ठीक प्रकार से कानुन को समझन सकने के कारण तो बड़ा त्रधिकारी कानुन से ज्यादा परिचित होने के कारण वह गल्ती नहीं दुहरायेगा। यह केवल एक एग्जीक्यटिव मामले तक सम्बन्धित र ने वाली चीज नहीं है। बहुत सी चीजें इसमें कानुनो इंटरप्रिटेशन की हैं। स्राखिर हमारे यहां पर कोर्टस ग्राफ ला है, ग्रदालतें हैं, ये चीजें हम उन तक भी भेज सकें कि ठीक प्रकार से इसका उपयोग किया गया य नहीं किया गया, इस वात के भी इसमें समावेश करने की भ्रावश्यकता है । यह लगता है कि इसमें सन्ट्ल गवर्नमेंट के ग्रधिकारियों की ग्राज्ञाग्रों को नान-ग्रपीलेबिल कोशिश की है। इसका मतलब यह हुन्ना कि कि ग्राप इन सारी चीजों को प्रशासन के

दायरे मे नजरबन्द कर देना चाहते है। जो सत्ता पर बेठे हुये लोग हे उन्ही ३ इटरप्रिटेशन होगा, देश की सूरक्षा, शान्ति, दूसरे देशों से सम्बन्ध , उस व्यक्ति की हरकतो, सारी की सारी चीजो 🕗 इटरप्रिटेशन ग्रपनी तरफ से ग्रपनी मनमर्जी से करना चाहत है भ्रौर भ्रापको यह तसलीम करना पडेगा कि एग्जीक्युटिव के सारे डिसीशस ज्युरिस्टिक ग्राधार पर नहीं होते, यह जरूरी नहीं कि हो, ग्रौर केन्द्रीय सरबार भी उसी का एक ग्रग है, तो ग्रगर उसकी ग्राज्ञाग्रो को ग्राप नान-ग्रपीलेबल बनाना चाहते है तो इससे इतना ही हुम्रा कि लोबर लवल पर उसको इन्कार करने के बजाय ग्राप हायर लेंग्ल पर उसके सब ग्रागंमेटस को, सब तर्कों को ठुकरा देने का ग्रधिकार ग्रपने हाथ मे रखना चाहते है ।

**Passports** 

मै समझता हू कि इस प्रकार के प्रश्नों पर हम लोग, मब लोग, बराबर की रुचि रखते है, मै ग्रपनी तरफ से कह सकता हू कि हम भी देश के लिये हानिकारक तत्वो को जिनके कारण हमारे देश ग्रौर दूसरे देशो के सम्बन्धो मे किसी तरह की ग्रडचने पैदा हो, नही देना चाहते, यह कोई एक पार्टी का सवाल नही है, यर कोई एक दल का नवाल नहीं है, यह सारे देश के साथ सम्बन्ध रखने वाला प्रश्न हे ग्रौर हम कानुन बनाकर भी इस राष्ट्रीय महत्व के प्रश्न पर ग्रगर एक नजरिया अपने देश मे पैदा करना चाहते है तो केवल सत्ताधारी दल ही श्रपने तरीको से सारी चीजो का इटरप्रिटेशन करे श्रौर दूसरे लोगो के लिये उसमे विवाद की गुजाइश छोडे, जिस तरह पिछले दिनो कुछ पोलिटिकल डिसिकिमिनेशन के चार्जेज भी इन सारी बातो में लगे है, तो यह श्रीर भी जरूरी हो जाता है कि अपील का अधिकार हो और केन्द्रीय सरकार की जो ग्राज्ञा हो उसकी नकल देने का ग्रौर एग्रीव्ड परसन को ठीक प्रकार से सतोष देने का ग्रौर जिन क्वार्टर्स से उसको सतोष मिलने की स्राशा हो सकती है वहा तक जाकर सरकारी अधिकारियो के द्वारा दी गई ग्राज्ञाग्रो के खिलाफ ग्रपील करने का श्रोर सब प्रकार के इन्साफ को प्राप्त करने का ग्रधिकार होना चाहिये।

श्रगर ग्राप इस ब्राड परावैक्टिव मे इस मारे कानुन को देखे और उ में सारे ब्राबिटरी उपयोग करने की सम्भावना को कम करने का प्रयत्म करे स्रोर उनको कम करने के बाद भी कुछ भी निर्णय होता है उस पर न्याय प्राप्त करने के दरवाजो पर किसी तरह -म्रक्श न रखे तब तो मै समझता ह कि यह कानून किसी हद तक जायज होगा, में इसको एक हद टक ही जायज करार देनकत ह पूरे तोर पर नही । एक स्वतन्न देश के निवासी होने के कारण हम एक छोटी सी फार्मल एप्लीकेशन पर जा सके, ताकि यह सरकार की निगरानी मे रहे कि कौन जा रहा है, कहा जा रहा है, यहा तक तो मै इसको वाजिब मान सकता ह कि लेकिन यह हैडल बने लोगो के अधिकारों को रोकने का कि वह कहा जा मक्ते है कहा नहीं जा सकते है उचित नहीं। म्राखिर ला म्राफ दि लैंड यहा पर मौजूद है, कोई भी उस कानून से बच नही सकेगा ग्रगर इस देश के खिलाफ कोई काम करते है, देश को नुकसान पहुचाने वाली कोई चीज करते है, हम कही रहे, यहा रहे या बाहर रहे, हम देश के कानून की गिरफ्त से बाहर नही जा सकते। जब ला ग्राफ दि लैंड सूप्रीम है, प्रिवेल करता है, तो फिर छोटी छोटी बानो मे पग, पग पर सारी चीजो मे एक एक कदम पर ग्रौर पाबन्दिया लागू करके ला ग्राफ दि लंड के फी स्कोप को लिमिट करे, यह ठीक गही । वह व्यक्तियो पर लागू रहे, उसकी राष्ट्रीयता , उसकी देशभक्ति, उसके व्यवहार करने के तर्जे ग्रमल की कसौटी पर ही उसको कसा जाय।

## (Time bell rings)

इस बात की तरफ मै सरकार की तवज्जह दिलाना चाहता हू ग्रीर मै चाहूगा कि इसी सन्दर्भ मे वह इस कानून मे आवश्यक सशोधन लाये श्रौर फिर इस कानून को पास कराये ।

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन्, पह ने इस पासपोर्ट विधेयक के संद्धान्तिक पहलू पर जाना चाहिये । मै उन लोगो में से हूं जो देश की सीमा के श्रन्दर या देश की सीमा के बाहर किसी नागरिक के जाने पर रोक लगाने का श्रिधकार किसी सरकार को देना नहीं चाहते । हमारे सविधान में भी—वह इस सदन के सम्मानित सदस्य श्रभी जानने ही होंगे—इसीलिथे लिखा है, चूिक लिखित कास्टीट्यूशन है, कि श्रपने मुल्क के श्रन्दर चाहे जहा श्राना जाना चाहे । यह फन्डामेटन्ल

उपसभाष्यक्ष (श्री स्रक्रबर स्रली खान) : वह तो है लेकिन यह मुल्क के बाहर जाने का है।

श्री राजनारायग हमने तो प्रापको दोनो बता दिया । श्रापने सुना नहीं ?

उपतभाष्यक्ष (श्री श्रकवर श्रली खान) : सुना, लेकि। यह फकत मुल्क से बाहर श्राने जाने वानो के लिये है।

श्री राजना सयण: तो निकलना क्या है ? मै उन लोगों मे से हू जो मुल्क के अन्दर किसी नागरिक के आने जाने पर रोक लगाने का हक किसी सरकार को देना नही चाहते मै उन लोगों में से हू जो एक मुल्क के नागरिक को किसी दूसरे मुल्क मे जाने पर रोक लगाने का हक किसी भी सरकार को देना नही चाहते । मै जानना चाहता हूं ग्रपने मिल्ल श्री भूपेश गुप्त से श्रौर दूसरे लोग जो बोले हे—-परकार से मै क्या जानू, सरकार के दिमाग का तो हमे अन्दाजा है, बीस साल से देख रहा हू उसका दिमाग कैसा बना हुआ, वर कहेगी सत्ता का विकेन्द्रीकरण , कहेगी डैमोकसी श्रौर काम करेगी सत्ता के करण का श्रीर तानाशाही करेगी। तो श्राज की मौज्दा काग्रेसी सरकार को हमें ग्रौर कहना

नहीं है। हमको कहना उन लोगो से जों एक नई जिन्दगी और एक नई दुनिया बनाने वाते है। हम जिन मुसीबतो को रफा करना चाहते है उन्ही मुसीबतो का सबव न बने । तो वया वह मुसीबत है ? इन्सान के जरिये इन्सान का शोषण न हो, मुल्क के जरिये मुल्क का शोषण न हो । भूपेशगुप्त भी जानते है हम भी मानते है हम भी जानने है। हम चाहते है, यहा भी हम कहते , लेनिन की भ्रावाज भी दोहराते है कि जो लोग एक मुल्क मे मभाजवादी समाज की कल्पना करते है वे है, एक petty bourgeois में समाजवाद की स्थापना नही हो सकती बराबर। हम कहते है: Workers of the world unite विश्व कें, दुनिया कें, मजदूर एक मे जुटो, एकक मे मिलो। सभी कुछ हम कहते है। लेकिन उन सभी बातो को कहना श्रौर उसके मुताबिक व्यवहार करना, श्राचरण करना, श्रमल करना—इन दोनो मे फर्क है इमिलये इस सैद्धांनिक पहलू पर बहुत ही गहराई से विचार होना चाहिये, क्योंकि हम इस राष्ट्र के नागरिक है। श्रीमन्, जैसाकि ग्रापने खुद ही फर्माया कि मुल्क के अन्दर घुमने की बात नही है, बाहर जाने के लिये पासपोर्ट है । श्रापने वजा फर्माया । श्रगर हम मुल्क के नागरिक है ग्रौर ग्रगर हमको इस मुल्क के अन्दर जाने का हक है तो हम मुल्क के बाहर क्यो न जाये ? -श्रगर हमारी गतिविधि से, ग्रगर हमारे ग्राचरण ग्रौर व्यव-हार से इस मुल्क के अन्दर रहते हुये मुल्क को खतरा नही है तो मुल्क के बाहर जाकर हम कौनसा खतरा पंदाकर देगे इस सवाल पर जरा विचार किया जाय।

श्री लो हनाथ मिश्र (उडीसा) इामें तो खारा वला जाता है बहिर।

जपसभाष्यक्ष (श्री श्रक्तबर श्रली स्नान) : श्राप को मुल्क से बाहर जाने से कोई नहीं रोकेंगा ।

श्री राजनारायण नहीं हम ग्रपने लिये नहीं लड रहे हैं। हम इसके सैद्धातिक पहल पर इस समय विचार करना चाहते हे। इसीलिये हम बराबर कहा अरते है ग्रवसर--यहा क्या वहे, जहा ग्रपने कैम्प हाते है, विचार गोष्ठी होती है, वहा कहते है कि ग्रब तो ये सब एक एक मत्क, एक एक सूबा, एक एक व्यक्ति, एक एक कुतवा जो बना हुम्रा ह जब तक हम उसका। नोडेगे ाही नब तक समाजवाद बनेगा नहीं। समाजवाद श्राप्टेगा कैसे भै जानना चाहता ह श्री चागला साहब से, जो इम बिल के मुंबर हे, कि ममाजवाद का मनलब ये क्या समझते है--ममाजवाद के मानी क्या है ? समाजवाद मन्त्य मनुष्य मे फर्क करता है, मनुष्य मनुष्य मे विवाद करना हे या मनुष्य मनुष्य का जो ग्राज का मौजूदा फर्क है उसका मिटाता है। समाजवाद थियरी आफ एप्रोक्सिमेणन है--इनमान ग्रौर इनमान की दूरी का ममीप लाना, नजदीक करना । एक विश्व की सरकार बने । इपीलिये ५ भी कभी हम लोगों से यह कहते है कि भ्रगर भ्राज यह म्मिक्न नहीं है ता हम लोगो को एक ऐसी व्यवस्था करनी चाहिये कि एक गवर्नमेट के ग्राधार पर ग्रौर एक जनता के स्राधार पर विश्व की दो समितिया हो जिसमे, जैसे भ्राज भारत सरकार है, तो भारत सरकार भ्रपने प्रतिनिधि चुन कर के भेजे--यह समझ लीजिए कि प्रपर हाउस हो जाय। लाप्रर हाउस है लाक सभा। लाक सभा जनता के द्वारा चुनी जाती है। ता चाहे 1 कराड रख लो, 🗸 करोड रख ला, 2 कराड की ग्राबादी मे एक रेप्रेजेन्टेटिय्ह चन कर भेजा जाय सारे विश्व की लाक सभा का । तो इस तरह से कुछ ऐसा कानून बनना चाहिये जिसमे कि हर देश का नागरिक विश्व की समस्या पर सीधे मीधे ग्रपने प्रतिनिधियो को भेजकर वहा पर कुछ काम करे, वहा स्राजकल जिस तरह यहा पर चर्चा चल रही थी, हम ऐमे असत्य मे पडे थे, तो यह ग्ररब श्रौर इजराईल के झगड़े, इस तरह के झगड़, मिटेगे--हरगिज *नहीं न लाते रहेगे वयो* वि ग्राज विश्व के पैमाने

पर ब्राह्मण समाज बनाया जा रा है। श्रीमन्, श्राप ब्राह्मण समझते हा कि नहीं ?

Bill, 1967

श्री शीलभद्र याजी (बिहार) ''हो'', क्यो कहते है ।

श्री राजनारायण . ''हो'' स्रादरसूचक है। उसका प्राप नहीं समझते । ता ग्राज द्निया वे माने पर भी कुछ ब्राह्मण राज बने हुए है, जैसे यह सिक्यारिटी काउसिल वया है ? मिक्योरिटी काउसिल मे व्ह टा पावर किस का है। हेन कुछ को े यह ब्राह्मण राष्ट्र है। हम लाग नही ब्रॉह्मण राप्ट्र है। जैसा कि हमारी कहावत है--पालीवाल जी जानते है--मात पाच मे एक सताष गधा मारे कोई न दाष । एक स्रादमी का गधा मार दिया ता पडित जी ने कहा तुमको तापच गति लेनी होगी,पचकोस करना हागा पचकोस । पर्चास मोल घूम म्राकर गगोवी जाम्रा ग्रौर दश्वासमेघ घाट पर जावो, गामूत्र, गोवर गगा जल ग्रौर सोना रख कर ग्रन्छ। सा सीधा बनाग्रो प्रोर ब्राह्मणकादक्षिणादेदा। उसने कहा स्रापका लडका मतोष भो मारने वालो मे था। उन्होने कहा क्या सतोष भी था? उन्होने पूछा कि मारने वालो मे सतोष भी था। जब मालूम हो गया तो पडित जी ने फैसला दिया कि सात पाच मे एक सताष, गधा मारे काई न दाप--ग्रगर सात पाच लडको मे सताष भी था ता गधा मारने मे काई गुनाह नहीं । उसी तरह से ग्राज विश्व के पैमाने पर पाच ये ब्राह्मण राष्ट्र बने ए है। ये ब्राह्मण ह, दूसरे वे गुनाह करने पर दड देने का हक रखते है मगर ग्रगर ये खुद गुनाह करे तो उनको काई गति देने वाला नहीं है। ग्रौर ग्रगर ये गुनाह मे शामिल हो जायेगे तो ये गुनाह करने वाले हे ही नहीं। आज दनिया की जो राजनीति है इसी ग से चल रही है। यह जो बेहूदा पासपार्ट बिल ग्रायो है ग्रगर इस समय सम्मानित सदस्यों के पास तिनक भी जनतवीय ग्रक्ल होती, डेमोकेटिक अक्ल हाती ता इसको फाड कर रही की टोकरी मे फेक देते इसमे कोई तुक नहीं है।

उपसभाध्यक्ष (श्री श्रक्तवर श्रली खान) : हर डेमोकटिक कर्न्ट्री में है ।

श्री राजनारायण ह डेनाकेटिव कन्द्री मे है। हम प्रस्तापडेगे, एक एक करके लायेगे। जितनी पात्रद यहा हे उतनी पाबदी किसी दूसरे मुहको मे नई। है।

SHRI M. C. CHAGLA: This is not true.

श्री राजनारायण हा मकता है। चागला साहब बता देंगे। हम इसको मैंद्ध ति पहल बना रहे है। चागला साहब का मैं ग्रंज कर दू कि ग्राज इस सरकार वे पास कोई ऐसी ताकत ग्रार हैस्यित नहीं है कि जो भी ग्रंपने मन में ठान ले किसी बाहर के मान में जाना, उसको रोक सकती है। ही रात स्वती ग्रीर जो भी ग्राज यहां से जाना चाहे वह चला जा सकता है क्यों कि इस सरकार के ग्रन्दर इननी ताकत नहीं कि वह किसी को रोक सके।

श्री शीलभद्र याजी कोई सरकार नहीं रोक सकती है।

श्री राजनारायण . मै श्री शीलभद्र याजी की बात को मानता हू । ग्रागे देखा जाय । मैं यह बात भ्ल न जाऊ । मै बनारस गया था श्रीर प्राजकल जो एक जानपाट पूर्वी बगाल श्रीर पिचमी बगाल के बाद चलता है श्रीर इधर वागा की मीमा की तरफ चलता है । इस पासपोर्ट का नाम "गर्दन पकड पासपार्ट" है । यानी पूर्वी बगाल ग्रार पिचमी बगाल के बीच मे जा सीमा है ग्रीर

**एक माननीय सदस्य** यह शत्द निस डिक्शनरी मे है ।

श्री राजनारायण. ता मै यह कहने जा रहा श्रा कि वहा पर जो ग्राफिसर होते है उनको 10 पया थमाया ग्रीर वह हमारी फौरन गर्दन पकड करके मारा धयका ग्रीर उधर फेक दिया। इस तरह के पामपार्ट का नाम "गर्दन पकड पानपर्ट' है। गर्दन का फकड़ कर के फक दिया ग्रीर ...

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): But, Mr. Rajnarain, we are dealing with a different passport.

SHRI RAJNARAIN. You are not dealing with a different passport, you are dealing with the same passport. श्रीमन, वहां पर ग्राफिसर करते है श्रीर थहा पर यह सरकार कर रही है। यह सरवार जिस की चाहेगी ग्रपने ढग से न जाने देना, ते उस स्रादर्मी को भो यह सरकार नहीं जान दगा, लेकिन हम जैसे म्रादमी की जो जान की ठान लेता है तो चला ही जाता है। जैसे अग्रेजो के जमाने मे श्रीर काग्रेस के राज म भी, जब भी हम जेल भ गाते है, ती जेल वे स रिटें डेन्ट को बुलाकर कह देते थे कि देखिये, ह**स** पर ग्रनावण्यक पाबन्दी न लगाइये । जब ग्रग्रेजो का राज था 1942 के पहले, ता गाधी जी ने हमको जेल के अन्दर जाने के लिए कहा था ग्रौर यह निर्देश दिया था कि जेल के जा कायदे कान्न है उनको मानते रहो । मगर 1942 में हमने गाधी जी की बात तोड़ दी गाधी जी के कहने पर । उन्होने कहा था कि ग्रब तो जेल से बाहर ग्राने की बात है तो जेलो के कायदे कानुन का किसी तरह से पालन किया जा सकता है श्रीर हम जेल के बाहर श्राये। जिम दिन हम जेल से बाहर ग्राने की ठान लेते थे तो सरकार की कोई ताकत नहीं थी कि वह हमको रोक सकती। इस तरह से जिम दिन हम बाहर जाना चाहेगे उस दिन चले जायेगे श्रीर सरकार की काई ताकत नही रोक सकेगी । डा० तेजा भाग जाता है । ग्रगर हमारे श्री भूषेश ग्प्त ग्रौर विलोकी मिह जी जायेगे ती पच्चीस मुसीबते उनके ऊपर लग जायेगी ।

एक बात श्रीर बतलाना चाहता हू। यहा पर पता नहीं, एक कमेटी बनी हुई है जिसे हज कमेटी कहते हैं। (Interruptions) जो पुराने श्रादमी है वे इसके बारे में जानत होगे। श्रजब मुसीबत है हमारे ऊपर क्योंकि जब से हम दिल्ली में श्रा गये है तब से मैं देखता हू कि हमारे इलाके के बहुत से लोग जो ज्यादातर

म्सलमान है, वहा की म्राबादी ज्यादातर मुमलमानो नी है, वे बेचारे कहते है कि हम चारपाच ग्रादमो पड हुए है ग्रौरतीन साल से हमे हज जाने के लिए पासपार्ट ही नही मिलता है। उनके पास एक मोटी फाइल थी जिस पर कागजपत्न थे। इस हज कमेटी का दफ्तर बम्बई है कहा जाता है। वे कहने लगे कि हमन रुपया जमा किया, फला किया, यह किया, वह किया, लेकिन फिर भी हमे हज जाने की इजाजत नहीं दी गई। तो मैने यह कहा कि जहा जाकर तुम अपने खदा की इवादत कर सका, वहा जाने के लिए यह पासपोर्ट बाधक है। यानी इस पासपोर्ट के जिर्ये हम अपनी खुदा की इबादत कर सकते हे और तबीयत के मुताबिक भ्रगर हम जाना चाहे तो नही जा सकत है।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) Mr Rajnarain, I can tell you I know something about it The only limitation is the availability of foreign exchange and the availability of transport and communication Apart from that, there is no hindrance for anybody to go on a Haj pilgrimage

श्री राजनारायण ग्रापने ग्रच्छा किया जो बता दिया। हम बताने लगे तो गजब हो जायेगा। मै यह बतलाना चाहता हू कि ग्रगर हम मे रिश्वत देने की ताकत हो ग्रौर रिश्वत देना पमन्द करे, तो हम ग्राज ही चले जाये। ग्राप क्या वात करते है कि ग्राज \* \* \*

श्री शीलभद्र याजी \*

श्री राजनारायण \* ३ \*

SHRIP N SAPRU (Uttar Pradesh): I strongly object to it, he has no right to say that

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): That is not fair, that sort of generalisation I think that it should not be taken in the

record We are discussing the Passport Bill

श्री राजनारायण मैं जज साहब की बात का छोड देता हू। जज माहब बैठ जाये क्यों कि मैं उनकी इज्जत करता हू मगर श्री शीलभद्र याजी खडे हो जात हे ग्रीर ये वाग्रेम के जिस्ये खरीदे गये हे जब वे फारवर्ड ब्लाक का छोडकर चले ग्राये थे।

श्री शीलभद्र याजी साहू जैन (Interruptions) श्रापकी पार्टी का खरीदा है, हमारा फारवर्ड ब्लाक ता काग्रेस के श्रन्दर बना, इमलिए मेरे खरीदने की बात नहीं उठती।

श्री राजनारायण साह जैन तो मर गये।

(Interruptions)

उपसभाध्यक्ष (श्री श्रक्वर श्रली लान) : इन सब चीजों को छोड दाजिये, कम टूदि विल । (Interruptions)

श्री राजनारायण यहा कितने ही लोग है, में नाम नहीं बतलाना चाहता हूं कि यहा पर खरीद हुए बेंठ हुये हैं पद के लालच से, धन के लालच संग्रीर सत्ता के लालच संग्रीर इन मभो लालचा म खरादन की ताकत है यह लालच खरीदता है (Interruptions) में ग्रापक द्वारा ग्रदव से ग्रर्ज करना चाहता हू कि इनको रोका जाय, काग्रेस के पक्ष के लोगा को रोका जाय।

SHRI M C CHAGLA May I, in all humility, ask what we are discussing Are we discussing the Passport Bill or are we discussing Congress politics, international affairs, one world, etc? I have been listening with great fascination to Mr Rajnarain's speech. But on a proper forum, on a proper occasion, I would be very happy to listen to him But here we are discussing the Passport Bill, and the time is running out Let us hear what the hon. Member has to say about the Passport Bill, not about his general philosophy.

<sup>\*\*\*</sup>Expunged as ordered by the Chair

श्री राजनारायण श्रव हम समझ गयं श्रा चागला माहब की बात मुनन के बाद श्रीर हम उनकी किस तरह से समझारे। I am discussing about this bogus passport; exactly I am discussing about this Passport Bill The one world. . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You have said that

श्रा राजनारायण यह जो पासपोर्ट बिल है वह हमार बालिनान स्वतंत्रता और सुरक्षा करने स बाबा ह। यह पासपोर्ट बिल हमारे धर्म और मजद्य को चलाने से बाधक है और उसों को ही मैं यहां पर डिसकस कर रहा हू श्रोर कैसे मैं उनका यह बान समझाऊ।

THE VICE CHAIRMAN (SHRI AKBAR ALI KHAN): That part we have discussed. Now you discuss he provisions of the Bill

SHRI RAJNARAIN: I have yet to begin.

अब देखिये कि गहले सिद्धान्ता इस व त को समझ लीजिये कि पासपोर्ट का जो बिल है वह एक पहलु है ग्रीर सम्मानिन सदस्य समझ गये होगे कि एक विश्व की सरकार हो। विश्व की ससद हो स्रोर उसमें मुल्कों के जनता के प्रतिनिधि हो भ्रौर उसकी सख्या निर्धारित हो जाय। हम यह भी कह चुके है कि मल्क कहेंगे कि हमारी आवादी तो कम है यानी जैसे भारतबर्ष की 50 करोड़ या 51 करोड ग्राबादी है ग्रीर दूसरे मुल्कों की थोड़ी है। हमारे से भी बड़े मुल्क हो सकते है, तो इसके बारे में वे बेचारे कह मकते है कि तुम्हारा प्रतिनिधित्व ज्यादा हो जायेगा ग्रौर हमारे प्रतिनिधि कम हो जायेगे । तो उस वक्त हरएक मृत्क की सुरक्षा की गारन्टी हो जाय। ग्रोर एक मुल्क के विरुद्ध कदम उठाना हो तो उसके लिए कुछ सेफगाई हो जाय। इस तरह

की हमारी कल्पना है। इस ढग से हम देश के अन्दर बाकिन ब्यक्ति, मुल्क मुल्क के विभेद को एक नागरिकता में बनाना चाहते है। श्रीमन, मैं श्रापके द्वारा एक सजाल उठाना चाहता हूं कि यह जो सिटी जनशिप है यह डिवि जिनल है या इनडिवि जिनल है। नागरिकता विभाज्य है या अविभाज्य है। तो वर्ल्ड सिटी जनशिप हो। (Interruptions) तो मैं श्रपने को विश्व का नागरिक कहता हूं जिमको मन्डलाइ जेशन कहते है। जैसे पहले हिन्दी में मडी है, ऐसी ही रोमन में मन्डुलाइ जेशन है श्रीर इसका मतलव हुग्रा विश्व की मन्डी।

THE VICE CHAIRMAN (SHRI AKBAR ALI KHAN): Your time is up.

श्री राजनारायण : ग्राब, नही बोल्बा, यह तरीका नही है ।

SHRI P. N. SAPRU: Mr. Vice-Chairman, this Bill has been necessitated . . .

श्री राजनारायण : यानी हूसरा कोई जितना चाहे श्राप बोलने का हक दे श्रौर हम को श्राप हक न दे श्रौर इतनी देर मे दम मर्तबा घंटी बजाये ।

SHRI P. N. SAPRU: Sir, this Bill has been necessitated . . . . . . .

श्री राजनारायण हम जा रहे है। देखिये श्रीमन, मै प्रब श्रपने जजबात का इजहार कर के जाना चाहता हू। इस सदन से हम प्राक श्राउट करेगे श्राप की इस व्यवस्था के विरोध मे क्योंकि एक ससद सदस्य की हैसियत से किसी बिधेयक पर बोनने का जो हमारा मौलिक हक हे, उसको श्रापने, श्रीकृन, छीना है।

उपसभाष्यक्ष (श्री श्रकबर श्रली स्नान) ः ग्राप के एक साथी श्रौर बोल चुके है।

श्री राजनारायण: कौन बोला है।

उपसभाष्यक्ष (श्री श्रकबर श्रली स्नान) : गोडे मुराहरि साहब बोले है । श्री राजनारायण: गोडे मुराहरिजी चार मिनट बोले है। उनको ट्रेन पकड़नी थी, इमलिये बेचले गये थे। यह कोई उसूल है। दूमरी पार्टी के कितना बोले है। यह कोई मजाक है, कई तमाणा है कि जो दवता है, उसी को दवाया जाय।

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K GUJRAL). Mr Vice-Chairman, Sir, I take serious exception to the type of language the hon Member is using for the Chair.

श्री राजनारायण: जिस तरह से गुजराल माहव उठे है, उस पर हम रा सीरियस आव-जेवजन है यह अग्रजी बोल कर के और सीरि-यम आब्जैक्शन कर के हम को दबाना चाहेगे तो क्या हम दब जायगे। आप उनको समझाइये। should learn manners how to behave in Parliament.

SHRI I K. GUJRAL: You should keep quiet.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) I have called Dr Sapru. (Interruption.) Order, order.

श्री राजनारायण : खाली चापलूसी कर के कैंबिनेट में चले गये है। हम तो गुजरात साहब स ज्यादा इज्जत धारिया सान्त्र की करते हैं जिन्होंने इन्कार कर दिया कि हम कैंनिनेट में सही जानेगे।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Dr. Sapru 13 on his legs.

श्री राजनारायण: हमारा क्या हुआ।

श्री स्नर्जुन स्नरोड़ा (उत्तर प्रदेश) : स्नाप ईंट गये है।

श्री राजनारायण : नही हमने प्रोटस्ट किया है ।

(Interruption)

SHRI I. K. GUJRAL: He cannot interrupt like this

(Interruption)

श्री राजनारायण : हमारे बारे मे श्राप वताये । म व्यवस्था का प्रश्न रेज कर रहा हू कि यहा पर सदन की कार्यश्राही को संचालित करने का क्या कोई कायदा है जिननी यहा प पार्टियां है उन पार्टियों को कितना समय बाटा गया है । (Interruptions) मै जानना चाहना हूं कि विभिन्न पार्टियों मे कितना कितना समय बाटा गया है श्रोर उस निर्धारित समय का जो बटन हुश्रा है उसमें हमारी सोशलिस्ट पार्टी को कितना समय मिला है ।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I will enquire and let you know. Dr. Sapru.

SHRI RAJNARAIN: Where is the question of enquiry? द्वाप पृद्धिये । सेकट्री यहा पर बैठ हुये है । ग्राप पृद्धिये और इसी समय बताइये। ऐसा नही है कि घंटी बजा बजा र के हम को बिटा दिया जाय ।

SHRI P. N. SAPRU: Mr. Vice-Chairman, this Bill has been necessitated by the historic judgment . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): There is altogether one day. Mr Murahari spoke for 8 minutes and you have been good enough to speak for 22 minutes.

श्री राजनारायण : ग्रौर लो किनना कोने । भूषेण जी कितना बोले है ।

(Interruptions)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): We have fixed one day for this Bill.

श्री राजनारायण: उससे हम को मतलव नहीं हैं। एक दिन चागला सग्हब बोल ले तो हन को एक मिनट नहीं मिले I There must be some proportion, some definiteness.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The largest time was taken by Mr. Bhupesh Gupta and by you.

SHRI RAJNARAIN: By me?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Yes, no other person got more than 15 minutes.

SHRI P. N. SAPRU: Mr. Vice-Chairman, Si, this Bill has been necessitated by a historic judgment of the Supreme Cour' in which it has held that it is the fundamental right of every Indian to travel, and they have interpreted these rights as to include the right to travel abroad. Now, you know, Sir, that before 1º14 there used to be no passport. I visualise a day when there will be no passport the world over. That is the only common ground for all of us to meet. Mr. Rajnarain, in some sort of a vague manner talked of a world federation or a world government. would like, however, to say while issuing a passport the Government should be careful to ensure that passports are issued as a matter of course. If there is nothing against 3 person personally, if he is a decent and good citizen, he should not be refused the opportunity to go abroad merely because he happens to hold some unorthodox views against the sovereignty of India or because holds some unorthodox views social or economic questions. It should not be used as an instrument of preserving a closed order. We are not a closed society. We are a free society and this passport system should help us in encouraging the development of a free society.

I know that we have certain difficulties so far as the exchange regulations are concerned. But these exchange regulations can be very well avoided by businessmen. It is not possible for the average citizen, for exchange reasons, who wants to have a wider view of the world to go abroad today. That is something for which the Government cannot be blamed.

Also I would like to say that this Bill provides for an appeal. But the authority of the Central Government is going to be final. Though the word "final" is used with reference to the authority of the Central Government, my friend, Mr. Chagla, knows that he will not be able to keep it out of the purview of article 226 of the Constitution. You may use the word "final", you may say that the decision of the Central Government will be final but . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): That is understood, Dr. Sapru.

SHRI P. N. SAPRU: . . . even then there is the right of appeal coming under the jurisdiction of the High Court though the writ power is of a very limited character. It is not an appeal power. It is only of a revisionary character. There is some safeguard so far as the average citizen is concerned.

I would have liked, Sir, a committee to advise the Government in regard to this passport business to be associated with the Government. I think that is not provided for in the appeal. I have not personally much confidence in these committees. But I think it is good to associate people of various professions in such committees to advise the Ministry of External Affairs or the Home Ministry so far as the issue of passports is concerned. I personally would not like the Ministry of External Affairs to be influenced by the Home Ministry. I do not cast any reflection on the Home Ministry. But the Home Ministry has got a way of looking at things which is not necessarily the way of the Ministry of External Affairs. I think the Ministry of External Affairs should not refuse, generally speaking, ordinarily speaking, passports to persons who do not hold orthodox views on questions which are agitating this If I go to a foreign country, then I must behave in a particular manner. It is expected of me not to run down my country in a foreign country. Decency requires that I should speak with some reserve about my country.

Bill, 1967

But, for example, take Abdullah. While he was abroad, he saw Mr. Chou En-lai. We do not know what talk he had with him, Mr. Lal Bahadur Shastri did not consider necessary to ask him what talk he had with Mr. Chou En-lai. He was detained without trial for meeting Mr. Chou En-lai. That is not the sort of thing that we should have in a free society. Similarly Phizo had never any passport. He is out of India, but he is a person who can be of help to us in solving the Naga problem.

**Passports** 

VICE-CHAIRMAN THE AKBAR ALI KHAN): We are now discussing the Bill.

SHRI RAJNARAIN: He is discussing the Bill.

SHRI P. N. SAPRU: We shou'd not rule out discussions with Phizo. Therefore, while I am in favour of this Bill and while I give my general support to this Bill, I would like the power of issuing passports, which is regulated by executive authority, to used in a liberal manner. That is all that I have to say.

श्रो जगतनारायण (उरियाणा) : वाइस चयरमैन ....

VICE-CHAIRMAN THE AKBAR ALI KHAN): Ten minutes only.

श्री राजनारायगः यह प्रैक्टिस खत्म होती चाहिए। दम मितट स्राप कह देगे तो किनी को कृष्ठ दोतना होगा तो वह क्या बोनेगा ।

VICE-CHAIRMAN AKBAR ALI KHAN): They are tried parliamentarians.

श्री राजनारायण: ट्राइड पालियामेंट रियत ग्राय भी हैं, चागला साहब भी है।

श्री जगतनारायण : मैं ग्रपने एक्स।-टर्नन एकेयर्स के मिनिस्टर से एक ही बात कहना चाहना हं चूकि आपने टाइम मुकर्रर कर दिया है। यह जो सुप्रोम कोर्ट ने फैपन, दिना यह इपलिए दिया कि जनता

को सहलियत मिले बाहर जाने वे लिए। यह जो बिल बनाया जा रहा है यह जनता को सहिलयत पेश नहीं करता यह मेरी राय है। लम्बी चोडी बहस में मै पडना नहीं चाहता । मैं दो तीन मिमालें देना चाहता हू कि किस ढंग से ग्राज जनता में ग्रंसतोष है। मेरे भाई राजनारयण जी तो वर्ल्ड फैंडरेशन बनाना चाहते हैं, लेकिन इधर मवाल तो वड़ा मीबा है कि लोगों को पासप ट हासिल हो। हालत यह है कि जो जेन्इन पादमी है वे दस दम महीने खराब करते है, फिर भी उनका पासपोर्ट नहीं मिलता । अगर ये जाना चाहें - जैना राजनारायण जी ने कहा पैसे दो, चीज बनालो तो मैं ग्रर्ज करूंगा चागला साहव से कि पजाब में तशरीफ लाए, पजाब में पासपोर्ट की इन्डस्टी काफी वर्माह पैमाने पर चल रही है ग्रीर जिन लोगों ने पानपोर्ट के दफ्तर खाले हुए है उनके यहा ग्राप जायं, ग्रापको दस दिन के ग्रन्दर जिसको हकुमत की तरफ से काई इजाजत नहीं होतो पासपोर्ट मिलने की विलायत भी पहचा दिया जाता है। अगर कोई पकड़ा जाय तो उनके पास नक्या ग्राना है कि इस तरह भ्रादमी में जे गए। श्रगर ये देखना बाहें तो देख सकते है कि कितने पानपोर्ट के दफतर खुले हए है, किस ढग में लागे को भेज रहे हैं, वे लाग जाते है जिनका इजाजत नहीं। जो म्रानेस्ट म्रादमी है उनको दम दम महीने लग जाते है पासपार्ट हासिल करने में । इसकी एक क्षाल मैं देता हू । तीन दफा मझे भी बाहर के देशों में जाने का मौका मिला। एक दफा तब जाने का मौका मिला जब दिवान चमन लाल ग्रपने साथ 70 साथी लेकर गए थे। मैं उस वक्त पंजाब विधान सभाकाएम०एल०ए०था। मै श्री चागला साहब की खिदमत में अर्ज करना चाहता हूं कि मुझे भी उनके साथ जाना था, रामेश्वरी नेहरू लोडर थीं उम समय पीय क सिल के मेम्बरान जान थे। चुकि मैं कांग्रेम छोड़ चुका था ग्रीर उस समय के प्रधान मंत्री पंडित नेहरू मेरे खिलाफ थे,

इम्बलए मेरा पासपोर्ट बनना रोक दिया गया ग्रौर फिर इन्टरवीन किया दिवान चमन लाल ग्रौर रामेश्वरी नेहरू ने, तब मेरा पासपोर्ट बना । वह भी एकदम पहले बना । यह मै वता रहा ह ग्रपने मताल्लिक जबिक में एम० एल० ए० था, एक्स मिनिस्टर था । दो बार बतौर एम० पे ० के, जाना था फारमोसा । इसमें भी एक मपोबत है। बाहर के किमी ऐसे मुल्क को जिसे हम्भत नहीं चाहती वहा आदमी नहीं जा सकता है। श्री डाह्याभाई हरारे तीटर थे उम ग्रा के। इस बार भी इजाजत नही मिली । जब तक उन्ह्याभाई ने जाकर लालपहादूर शास्त्री का दग्वाजा नहीं खट-खटाया बनोर होम मिनिस्टर, तब जाकर इजाजन मिली थी । असरी दफा गया तो सरदार स्वर्ण सिह एक्सटर्नल एकेयर्भ मिनिस्टर थे, उहींन हमारी फाइल रोक दी भ्रोर जिस दिन जाना था उनके एक दिन पहले बडा मुशिकल से उन्होंने फाइल की निकाला। वे ४ होनढ चर्ने गए थे. वहा बजारत बननी थी। मैने प्रकोटलोकान किया कि म्रजीब बान है ग्राप फाइल ग्रपने साथ ले गए। मेरे पास पासपोर्ट तो था । उन्होंन यहा टरीफोन किया नब आईर सिला। बिलक्ल ठाक कहा था भ्रोगगत ने, यह "ा," फार्म का बड़ा झगड़ा है। ग्रभी चागला साहब कह रहे थे कि हमारा काम पासपोर्ट देना है मगर मै पासवोर्ट लेकर बाहर नही जा सकता था जब तक ि एक्सटरीय एकेयमी मिनिस्ट्री मने इजाजन न देशिक "र्व," फार्म हामिल काके जाऊ।

श्री राजनारायण प्रती भगवतशन्ण उपाध्याय का माराकेस दुशा है चार दिन पहले।

श्री जगत नारायण : मै दफ्तर मे गया पर्मनली जाकर टाइप करवाया, फिर रिजर्व बैक में गया, तब आनर मै बाहर जा सका ।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The Minister has promised to simplify the procedure.

श्री जगतन।रायण मै दूसरी बात कर रहा ह । अगर एक एम० पी० या एम० एल० ए० के लिए पासपोर्ट हासिल करना या 'पी' फार्म हामिल करना इतना मुक्षिकल है तो मै ग्रापसे पूछना चाहता ह कि जो ग्राम लोग है उनके लिए क्या सहलियत हो सकती है। प्यली चीज तो उन लागो के लिए है। जो स्त्रीम कोर्ट ने फेमला दिया है वह ता यह दिया है कि जनता को महलियत मिलनी, चाहिए खाम तोरपर दयाननदारजनता को सहलिय्त मिल्ती चाहिए। जेलेग ऋष्ते तरीके से जा रहे है उनको ता ग्राप रोक नहीं सकते । दिस्कृत ठोक कहा राजनारायण जी ने कि जि से जाना हाता है उ से हमारी सरका मकती। प्रगर नही रोक साहब चलना चाह तो । उन्ह दिखा सकता ह कि जालन्धर में 20 पास पोर्ट कम्पनी बैठी हई है। एक ग्रौर वात बताऊ। हमने ईस्ट जर्मनी से मशीन मगवाई है प्रिन्टिंग की। मेरे लडके ने वहा जाना था सीखने के लिए । मेरे लडके का पामपोर्ट ठीक तरीके से चार महोने हो गये नही बन सका हे, वापस चला जाता है टेक्नीकल वजह पर। हमारी प्रैस के सामने पार पोर्ट कम्पनी का दफ्तर है. उन्होने कहा हमे दीजिये, हम दम दिन के ग्रन्दर पामपोर्ट बनाकर दे देगे । ग्रगर यह प्रथा चलती हैं ग्रौर पामपोर्ट का बिल पाम होने के बाद भी कोई महलियत नही मिलती है श्रौर जनता के लिये कोई श्रामानी नहीं होती है तो फिर क्या फायदा है सुप्रीम कोर्ट की रूलिंग से। उसने जनता के हक में यह रूलिंग दी बड़े ग्रदब से चागला है। मै

की खिदमत में यह कहना चाहता हूं कि वे इसे ग्रासान बनाने की कोशिश करे, जनता की मदद करें ताकि जनता स्रासानी से पासपोर्ट हासिल कर सके। यह एक निहायत जरूरी चीज है। मै उनर्क। खिदमत मे यह ग्रजंकर रहा था। ग्रभी श्री भूपेश गप्ता ने कहा कि पासपो की खुली इजाजत होनी चाहिये । मै समझता ह कि खुली इजाजत होनी चाहिये लेकिन वया मै श्री चारला साहब के पूछ म्बता ह कि ग्रगर लडाई बन्द हो जाय ग्रौर मै या कोई एम० पी० इजरायल जाना चाहे तो जा मझे पता है कि इजरायल ग्रौर फारमोसा जाने के लिये हमारी गवर्नमेट रकावट करती है। ग्रगर फारमोमा जाना है तो हामकाम जाइये श्रोर हामकाम जा कर के फार्मीमा जाइये मीधा ग्रासानी के माथ जाने की इजाजत नहीं देगे नो फिर यह सुप्रीम कोट की रूलिंग का क्या फायदा है। मै समझा हू, जैमा श्री भ्षेश गुप्ता माहव ने कहा, भ्रगर इजाजत है तो अन कट्टीज मे जाने की भी कोई एकावट नहीं होनी चाहिये जहा से हमारे डिप्लामैटिक रिलेशस नही है, खुली छू टहानी चाहिये, उनके रास्ते मे कोई रुकावट नही होनी चाहिये। ग्राप वयों शक करे किसी की नीयत पर और यह जो आप कानून बनाते है कि फलां स्रादमी बाहर जा कर देश के खिलाफ काम नहीं करेगा तो आप कैंम जान मकते है कि देश के खिलाफ कहेगा या नहीं क्हेगा।

देश के खिलाफ श्री राजनारायण । यह गवर्नभेट खुद है।

श्री जगत नारांयण : जानने का क्या तरीका है: जैसे कि मेरे को पजाब मे जाना है मै यह जो कह रहा हूं वह वतौर एम० पी०

कें नहीं कह रहा हू, एक ग्रार्डिनरी सिटीजन के वह रहा हू, मै एक भ्राडिनरी सिटीजन हूं ग्रोर मेरे को पजाब से जाना है तो ग्राप मेरी चालचलन जानने के लिए पजाव गवर्न-मेंट के पास भेजेगे, अगर पजाव गवर्नमेट कहे कि चालचलन ठीक नहीं तो मामला खस्म है ग्रौर ग्रगर पुलिस को पैसा दे दे तो मेरा चालचलन ठीक हो जायगा चाहे मारल टर-पीट्युड में भी कैंद हो गई हो । ऋगर-मिटीजन पैमा दे दे तो अगर पहले लोवली कैंद भी हो गया हो उसका ठीक हो जायगी।

श्रं राजनार यण: मारल टरपीट्यड है क्या।

श्री जगत नार्ध्या : अव ग्रापने यह सो। भल लफ्ज रखा है, सं भल इंटरेस्ट बड़ा वेग टर्म है सोशल इंटरेस्ट में ग्राप हर श्रादमी को डिवार कर सबते है पासपोर्ट देने से ग्रारिजो खास तौर पर प्राविशियल स्टेट की सरकारे है उनके खिलाफ जो होगे उनको पासपोर्ट नही देगे ।

तो मै समझता हू कि कोई रास्ता निवलना चाहिए कि जो दयानतदार स्रादमी है. जो श्रानेस्ट श्रादमी है वह श्रगर बाहर िक्सी काम की खातिर जाना चाहता है ग्रौर वह यकीन दिलाये कि यह आनेस्टली जाना चाहता है उसके लिए पासपोर्ट जल्दी से जरुदी वनना चहिए ।

फिर एक बात कह कर मै बैठ जाऊंगा। श्राप मेरी तरफ बार बार देख रहे है। यह जो ''पी'' फार्म देते है यह क्या करण्शन पैदा नहीं दरता। जब मै एज ए एम० एल० ए० गया था तो मुझे 72 रु दिये गये थे। वाइस- श्री जगत नारायणी

चेयरमैन महोदय, 72 रु० दिया गया था श्रीर मैं गया था स्वीडन, रूप वर्गेरह श्रीर दिवान चमन लाल जी के साथ मैं गया था। श्राप बताइये कि 72 रु० में स्वीडन, रूस, अफगानिस्तान और नार्वे इन मल्कों का दौरा कैसे कर सकता हं। मझे वताइये। ग्रौर ग्राज भी यही हालत है कि "पी" फार्म पर 110 या 150 रु० देने है। स्राप बनाइये कि यह करण्यन पैदा करता है या नहीं कि कोई ब्राहर के मुल्क में जाय ग्रौर ग्रापके एक्सचेंज की पालिसी को फेल करे। वहां से दो दो, पांच पांच श्रौर दम दम हजार रुपया लेते हैं तो इसमें ग्रापको गवर्नमेंट को क्या फायदा पहुंचता है जो एक्सचेंज कंट्री में म्राना चाहिए वह नहीं म्राता है म्रोर म्रापके **फारेन ए**क्सचेंज को नुक्रमःन पहुंचता है । यह जो "पी" फार्म बना है 72 रु० या 110 रु० देने का इससे आप बिल्कूल करप्शन **पै**दा करते हैं कि वह ग्रादमी बाहर जाय ग्रौर वहां रुपया ले। लोग क्या करते हैं, मुझे पता है। मैं पहलो दफ़ा दिवान साहब के साथ गया था भ्रोर जब श्रफगानिस्तान के ग्रहें पर हम पहुंचे तो मैंने देखा कि हमारे नेताओं ने दो दो हजार, एक एक हजार के नोट निकाल लिये ग्रौर वहां ग्रफगानी करेंसी लेली। हमको तो पता नहीं था। ग्रौर सारा यूरोप का टूर करके ग्राये । ग्राप बताइये कि यूरीप का ट्र 72 रु० में कैसे हो सकता है ग्रांग फिर ग्रपने बच्चों के लिए तोहफें भी लाये। तो यह जो चीज है बड़ी गलत है कि ग्राप "पी" फार्म देते है । सरकार यह कैं। समझती है कि 72 रु० या 110 -**र०** का ''पी'' फार्मदें। ग्रौर लोगवहा जा कर बाकी मुल्कों की सैंग करके आये। तो इस करप्णन को रोकने की ग्रापको कोणिश करनी वाहिए। मैं बड़े ग्रदब के साथ यह कहना चाहता हं।

श्री राजनारायण : मैं एक सफाई श्री जगत नारायण से जानना चाहता हूं कि

जो लोग उनके माथ गये, जो बड़े बड़े कांग्रेस के नेता उनके साथ गये थे ग्रीर वहां गये तो हर एक की जेब में हजार हजार दो दो हजार . . .

Bill, 1967

उपसभाष्यक्ष (श्री स्रकवर स्रली खान ) : कांग्रेस पार्टी का नहीं कहा । उन्होने कांग्रेस पार्टी . . .

श्री राजनारायण : वह सफाई दे देंगे । ग्राप क्यों देते हैं।

दिवान चभन लाल: ग्राप क्यों गलत हैं। ग्रापने सुना नहीं । गलत बोल रहे कांग्रेस का नाम नहीं लिया, किसी का नाम नहीं लिया, श्राप गलत बोल रहे है। कांग्रेस का नाम लिया ही नही ।

श्री राजन।र:यण : प्रोसीडिंग देख लीजिए । वडे वडे नहा ।

श्री जेड० ए० श्रहभद: बड़े बड़े नेता कहा है।

श्री राजनारायण : बड़े बड़े नेता इस समय सिवाय कांग्रेस में ग्रौर हैं कहां। हम नेता है मगर हम बड़े नहीं है, खाली नेता है। तो हमारा यह निवेदन है कि हम श्री जगत नारायण जी से जानना चाहते हैं कि वह बड़े बड़े नेता जिनके साथ वह गये थे वे कौन थे प्रोर जो उनके जेब मे से, पाकेट में से, दो दो हजार रुपये के नोट निकले तो जब वह जाते है तो कोई चेकिंग होती है या नहीं होती ! वे कैसे ले गये।

SHRI D. L. SEN GUPTA Bengal): It is a very serious matter.

THE VICE-CHAIRMAN AKBAR AL KHAN): I do not approve of the procedure but as a concession I al'ow him to clarify this.

श्री राजनारायण : नाम जग बता दीजिये ।

र्श्वा जगत नारायण : मैंने जो यह कहा ...

श्री जगतनारायण : नाम तो मझे याद नहीं मगर बड़े बड़े नेता थे।

श्री राजनारायग : वह लोग कैसे गये, यह तो बताइये कैसे स्रीर कहां से ले गये ।

श्री जगतनारायण : मुझे क्या पता कैसे श्रोर कहा से ले गये।

SHRI NIREN GHOSH (West Ben-Mr. Vice-Chairman, this Bill seeks to retrieve the position created by the judgment of the Supreme Court. For a pretty long time, innumerable people had a lot of grievances. The Supreme Court judgment gave a relief to them by giving the fundamental right to travel but in the name of passing a regulatory law, practically a situation has been created when everything will go on as of old and nothing will change because, that will be the position. So this Bill reinstates the previous position which was negated by the Supreme Court. First, the entire apparatus of passport has been utilised by the Government-the Home Ministry, the Finance Ministry and the Ministry External Affairs—as a potent weapon for political discrimination. It been the practice time and again and that remains in the Bill itself under the omnibus formula that when the Government thinks that it is in the interest of security, sovereignty and integrity of India, it can refuse issuing a passport to anybody and you cannot even question it, you cannot know the reasons for it. That is the weapon that has been utilised time and again against the political parties. That position remains. This is point that I want to pin-point first.

The next point is this. See how it has been working recently. During 1966 Mr. Mahesh Nigam was to attend a T.U. Conference in Eastern Europe as an AITUC Delegate. Then he was not given a passport or he was given a passport when the Conference was

over. Mr. Sadhu Singh was nominated by the AITUC to attend a Conference of Hungarian Trade Unions. There were to be two delegates. One was given. He was not given but the other delegate was given. In this way the Government wants to disrupt even the mass organisations and grounds for suspicion but no reason has been given. He got it after the conference was over. Why?

Bill, 1967

4 P.M.

Mr. Ambika Prasad Bajvai nominated to attend the May Celebrations in Moscow, He was given a passport after the May Day Celebrations were over. So in all those cases the Government used it. In one case they denied it, in the other case they issued the passport after purpose for which the passport was to be given was over. And he had no other business abroad at al! but for this, but he could not avail of function for which he was designated. And then who is to determine security, sovereignty and integrity of India? This Government I do not think that the interests of security. sovereignty and integrity of India are safe in the hands of this Government. Had it been so, these innumerable C.I.A. agents would not have been able to infiltrate into every secpublic life of Indiator of the So for this foreign agents. these Government to sit in judgment to what constitute security, covereignty and integrity of India is a travesty; it is an atrocious thing and nobody will believe this Government. And then, when a passport is refused on this ground, you cannot ask for the reasons; it decides in its omnipotent wisdom. So this is precisely the weapon which will be against the political parties which were in the opposition. On the other hand, those who really injure interests of the country, they, every time have been given freely passports to travel abroad. Even the 'P' Form, was no bar nothing could prevent them. Is it not a fact that a certain big business house went to Washington

## [Shri Niran Ghosh.]

in order to get the Government of the U.S.A. to put pressure on the Government of India in order to give up the fourth steel plant at Bokaro? He could do it; he could get the passport. And is it not a fact that when Mr. Biju Patnaik went on a public assignment to the U.S.A. he put up at Waldorf Astoria Hotel, the richest in America?

SHRI P. N. SAPRU: Not necessarily. SHRI NIREN GHOSH: Did he not take a suite of two or three rooms, for which the money was not provided by the Government of India? two thousand rupees or was provided by the Government of India. But the suite cost him every day Rs. 15,000 to Rs. 20,000. Wherefrom did he get the foreign change? And wherefrom do all those business houses the foreign get exchange? They freely trave'. They are given passports. They can travel and they can also injure the interests of the country in this way. So I do not see that this Bill can be accepted by us in this form. So a sort parliamentary committee or any nonofficial committee should be set up, and every case where the passport is refused should go to such official committee, so that really they can be satisfied. Otherwise there is nothing doing, and on any ground. without assigning any reason, will be doing as you were doing during all these years.

Then there is the passport racket, and many a time it has come in the press that there is a passport racket. But nothing was done. I doubt whether the External Affairs Ministry is in control of the issuance of passports. Practically, I think the Home Ministry should have brought Bill, because that is where the obiter dicta rest. It seems it is they who control, and the Finance Ministry acts as a handle in the form of 'P' Form, and only the rubber stamp is of the Ministry of External Affairs. clear that the Government is functioning in this way and against this

passport racket Government has done nothing so far. Everybody will tell you about those things.

I can gite another instance to show how political considerations weigh in the matter of issue of passports, how it weighed in the case of an M L A He had a passport. He was given a He has travelled abreat passport. several times. He applied for renewal of his passport when he was not an M.L.A. It has been rejected. On what ground, nobody knows. Perhaps, 1f he is again elected, he might be privileged to get the passport, but pow it is clear case of political discrimi Cases are nation. being broug d against Sheikh Abdullah. What he has actually done, in this the Government has not chosen to take the House or the country into confidence. They have kept him in detention. They have on'y said that he has done bad things abroad, but the Government has not given any details whatsoever, and the person concerned also was not given a chance to explain things to the Prim Minister of the country So who will believe you when you are keeping th person for eleven years in detention without giving him a chance to explain Nobody would believe things? your sagacity or wisdom or anything. So that is the position that we have come to in regard to this Bill also. So I want to tell the Government and our External Affairs Minister in all humility, that this Bill should be recast, because political discrimination and other things are suspected in this measure, and even anti-national things that the big businesses are committing abroad time and again. Even they do anti-national things, are given the passport. This Ministry has failed to stop them from going abroad, and they can do it at their own sweet will and squander foreign exchange, or to squander their deposits in the foreign companies illegally through clandestine methods. So the 'P' Form has not been able to check foreign exchange conserve foreign exchange and resources, because it is they who are spending thousands and

lakhs of rupees when they travel abroad-and they frequently travel abroad. They get their 'P' Form all right. It is difficult only for those who do not travel, who perhaps once in their lifetime want to go abroad. The ordinary workers of political parties, they are not big men. They are poor Sometimes they want to go to a foreign country, responding to their invitation, to attend some conference or assembly. It is against them that this thing is used. So the entire thing is not fairly done.

I want to say in conclusion that the judgment of the Supreme Court has not been given any consideration by the Government of India. Whenever a Supreme Court judgment tastes sour in their mouths, in the name of honouring that judgment they pass a regulatory law. Now in this case they have practically nullified their judgment and the same old things continue in the same old way, and we are going to suffer. So I request the Government to reconsider the matter. recast the Bi'l and remove the obnuxious provisions, particularly provisions for which, you have said, that one cannot even demand the reasons for which they were not given the passport, under that omnipotent umbrella of security sovereignty and integrity of the country. At least there must be some place, a court or a non-official committee, where Government should explain things. Otherwise our suspicion will remain. Cases have been going on in this way. So this passport business should not be used as a political weapon by the Government against political parties. They use their privileged position and give passports to those who really are against the interests of the country. Wel', they are given; they are being allowed to travel abroad. Only the political parties are being penalised time and again. So the entire Bill, particularly the provisions relating to the observations made by me should be recast or modified order to restore public confidence in this matter

SHRI M. C. CHAGLA: Mr. Chairman, may I start on the sounded by Mr. Ghosh that we were trying to nullify the judgment of the Supreme Court? Far from trying to nullify the judgement of the Supreme Court, we are trying to give effect to it. If my hon, friend will look article 21, it says this:

"No person shall be deprived of his life or personal liberty except according to procedure established by law."

Therefore, the Constitution fathers, who drafted the Constitution, envisaged restriction of personal liberty under this article. What they provided restriction that the be by law passed by Parliament. Therefore, this was not an absolute right and what we are today is to come before Parliament to ask Parliament's sanction to put certain reasonable restrictions on the right laid down under article 21 of our Constitution, namely, that person shall be deprived of his personal liberty. I agree that every citizen has the personal liberty to go out of India, but in the interest of the country, in the interest of its security, in public interest, the Government has to put certain restrictions on that right. I challenge any Member of this House to point out to me any country where there are not passport regula-Some countries have tions others have administrative regulations. But every country does have legislation or, as I said, administrative rules or regulations whereby either ports are issued or passports denied.

SHRI SUNDAR SINGH BHANDARI: Are they equally wide?

SHRI M. C. CHAGLA: Well, there are such provisions. For instance, in the USSR they are fairly wide and the application goes to the Foreign Committee, to the Internal Committee. to the Security Committee and so on [Shri M. C. Chagla.]

It is not so easy to get a passport even in a socialist country like the USSR.

SHRI SUNDAR SINGH BHANDARI: But there are countries besides the USSR also.

SHRI M. C. CHAGLA: Yes, I know. But I wanted to say this for the benefit of Mr. Bhupesh Gupta, though I do not see him here. Take, for instance, the United States of America. There it is a very curious position. There under their Constitution and under their laws, they cannot restrict the right of any American to have a passport or to leave the country, unless an emergency is declared by the President. And the House will be surprised to learn that ever since the Korean War or before that even, an emergency was declared for the purpose of enabling the State Department to restrict the right of the American citizen to obtain a passport and that emergency continues till today. American law there is this emergency. I looked it up and satisfied myself, and because of this emergency the right of every American to obtain a passport or to leave the United States is restricted by the State Department.

SHRI RAJNARAIN: In what way?

Shri M. C. CHAGLA: ्भे - मालू र नहीं के । It is entirely left to the President. Well he may have administrative rules

श्री राजनारायण . इयीलिए मैं बत-लाना चाहता :

SHRI M. C. CHAGLA: I have not studied it in detail. But I am sure they are not more liberal than these. I want to give one assurance to this House. It has been my duty to carefully look at this legislation to see that the rule should be that every citizen should get a passport.

श्रं राजन। रायण . शामन, म एक क्लेरिफिकेशन चाहता हूं जो इस बिल से ताल्लुक रखता है श्रं। मती विजयालक्ष्मी पिंडत प्राइवेट ढग मे बाहर जाना चाहती थी। चे। के लोगों को मालूम हा गया कि शायद प्राइम मिनिस्टर ग्रार विजयालक्ष्मी पिंडत के बीच मल नहीं है, इसलिए उन्ह जाने की रंजाजत नहीं दी गई जब तक श्री चागला नाहब ने इन्टर्गफयर नहीं विया। यह सत्य है, यानी इतनी दूर जा कर भी रेस ट्रिक्शन ह, इतनी दूर जा कर ही टरेग है।

Bill, 1967

SHRI M. C. CHAGLA: There was no difficulty of any kind. There was no question about Mrs. Pandit not getting a passport. I do not know where from my hon, friend gets all this.

SHRI SHEEL BHADRA YAJEE: This is also one of his fabricated, stories.

SHRI M. C. CHAGLA: This is the trouble. I do not know where my friend takes up these fantastic stories, these fairy tales.

SHRI RAJNARAIN: It is a reality.

SHRI M. C. CHAGLA: There is no reality. As I was saying, I do agree with this House that the rule should be that every Indian citizen has the right to have a passport. It is only in very exceptional cases that passports should be denied.  $M_{V}$ friend Shri Murahari said-and I entirely endorse his sentiments—that we should have one world, that we should have common citizenship, that all of us, all human beings, whether they live in China, Russia or the United States, should be members of one human family and we should abolish passports altogether. My hon, friend Shri Ruthnaswamy also sounded the same note and he thought of the old days-I remember those days-when anybody could travel anywhere. There was no question of any passport or foreign exchange, or P Form. If you had the money you could go and get the foreign exchange from the bank and you could go to any part of the

world. But this is a curious commentary on our civilization that though we talk of interdependence, and say that we have advanced, today there are more restrictions on travel than there were ever before. The world has shrunk and today communications are so quick. You can go to London in a few hours or even to America in a few hours. Yet it has become more difficult to get there today than it was 30 or 40 years back when it took longer to reach these places. I think this is how the international community has grown up. They have accepted the passport as part of life. But what is happening today is this and I want to draw the attention of the House to this. Gradually the system visas is going. Many countries are arranging reciprocally to do away with the visas. This is the International Tourists Year and we also have made our contribution by saying that anybody who wants to come to India need not pay any visa fee. This is done to encourage people to come here.

Also I would like the House to remember the function of a passport. What is the function that the passport has to play? First of all it establishes your citizenship. I am proud to hold an Indian passport when I go abroad so that if anybody wants to know what is my citizenship I can produce my passport and say that I Secondly, it gives am an Indian. protection to the Indian citizen. It is a political document on which the foreign governments are expected to give me protection, help and assistance. Therefore, the passport is not a badge of slavery. It is not something to be ashamed of. It is something to be proud of. Therefore, I do not agree with Shri Murahari that the abolition of the passport by itself will bring about a world community or more interdependence than we have today.

I want to give another assurance to the House, in view of what Mr. Ghosh said. I say that in the administration of this Act, as far as I am concerned, as far as my Ministry is concerned, to the extent that I am responsible, I will not permit any discrimination, between party and party, between individual and individual. It will be strictly administered according to the principles laid in this Bill. As I said, every person who applies will have to satisfy all the tests laid down in this Bill. If he satisfies these tests, it is not my concern as to what party he belongs what is his profession or whether he is a rich man or a poor man, or a man coming from the middle class.

SHRI SUNDAR SINGH BHANDARI: But the difficulty comes about the interpretation of the law.

SHR! M. C. CHAGLA: I agree, as far as administration is concerned. Let me clear up this issue. I said it before and I will repeat it again, that the Home Ministry comes in before the issue of the passport. My hon. Shri friend Ruthnaswamy asked. "What is this? You apply for a passport and you have to wait till the police report is received." But then how is the passport officer to be satisfied about the various qualifications that it is necessary for him to see, before the person is given a passport? For this purpose the police report is necessary and a reference may have to be made to the Home Ministry about his political antecedents, whether he is our citizen and so on. For this purpose reference to the Home Ministry may be necessary. But once that is cleared and the passport authority is satisfied that he satisfied all the conditions laid down then he has to issue the passport. It is obligatory. You see that section says that he shall not refuse the passport. The Home Ministry goes out of the picture. As I told Mr. Gupta, I am not concerned with the 'P' Form. He said there was collusion between the Finance Ministry and the Home Ministry. I do not know anything about it. The duty of the External Affairs Ministry is to issue the passport. Once it is issued, the subsequent steps that the citizen might

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[Shri M. C. Chagla.]

have to take in order to be in a position to leave the country is not my concern. Foreign exchange considerations, other considerations, they are the concern of the Finance Ministry and if there are any grievances about the 'P' Form I hope hon. Members will make proper representations to the Finance Minister.

SHRI BABUBHAI M. CHINAL (Maharashtra): I hope you will join us on that issue.

SHRI M. C. CHAGLA: You want me to be part of the deputation?

Now, may I briefly answer some of the criticisms? One criticism has been-Mr. Triloki Singh voiced itthat the Central Government may in public interest refuse a passport. What is public interest? It is too Now, public interest has never been defined by any court of law by any Judge. Public interest means the interest of the public and you have got to trust the Government that it will act in public interest honestly, fairly and dispassionately. If you start with distrusting the Administration or the administrative authority, then no law can properly function. The basis of any law must be the assumption that the person or the persons who are to administer the law are honest. If you start with the assumption that they are dishonest then you may as well not pass any law. Therefore you must start with the assumption that this law is going to be honestly administered. If that is so mustn't you entrust the power to the Central Government which is responsible for the safety, security and integrity of this country to determine whether something is in public interest or not? It is percisely because of that that we have given no right of appeal against that The Central Government decision. cannot be expected to disclose all the sources that it has which lead it to the conclusion that a particular person should not be given a passport. We have various sources. As you know,

we have our intelligence sources; there are sources which we have abroad and it would not be possible for the Government to disclose those sources to satisfy any authority that that decision is correct. Certain discretion must be left with the Central Government. Now, look at the figures. 39.5 per cent of the applications received in were accepted; only 0.4 per cent of the applications were rejected so that even without this Act the number of rejections is minimum.

Now it has also been said that in certain cases when an application is rejected on the ground of security, sovereignty of the country and soon, he is not bound to give reasons and it was said that this was against the principles of natural justice. I agree that natural justice requires that if an order is made against ne--I think it was Mr. Bhandari who said should know why the order has been made against me but here again it is public interest that makes it impossible for the officer to disclose the reasons. As I said, if a man is acting against the security of the country, against the sovereignty of the country, it would be very difficult to give a written order giving the source and how he came to this conclusion. Therefore we have limited it to the special cases; in all other cases the aggrieved party will get a written order and will have a right of appeal.

Coming to the question of appeal, I think an opinion has been expressed from various sides of the House that the appeal should not be to an Exe-I will be the first to cutive Officer. agree that a judicial tribunal is always better. Having been a Judge for many years, naturally, my proclivities are on that side.

SHRI D. L. SEN GUPTA: Who stands in the way then?

SHRI M. C. CHAGLA: I myself stand in the way and I will tell you Now I want simplification of the procedure for getting a passport.

I want all the delay about which we have heard to be done away with. I assure you that if you had a judicial tribunal to which appeals are to be preferred, the matter would be delayed for month. Law's delays are well known I am sorry to say; law is slow, law is methodical law is rational. law gives fair play. You hear witnesses, you give postponements you allow the counsel to argue the case and it takes months and month; before you can get a decision

श्री निरंजन वर्मा (मध्य प्रदेश ) : एक क्वेरिफिकेशन चाहता हु हाप से इस भानले में कि अगर एविजनयटिव का आर्डर हो ग्रीर एशिकास्य टब स प्रपाल हा, तो वहा पर उत्को राज नहा मिल सकेगा श्रीर यगर एक्जिन्यांटेव की अपील जडिणियरी मे हो, ता चात वह देर में हा, मगर वहा या मिलने की आशा 🚜 रवर्त है।

श्री एम० सी० चागला में देरी की बान करः ्रवाज सदेरी नहः हानो वाहिए। १५ । ५मा का एक हमते में या दा हफ्ते ने बाहर जाना है ग्रार ग्रगर वह ग्रपील करेगा आर अयोज-सुतन मे दा या दो तीन महाने लग गये, ना उतन कायदा क्या हुआ। But I will give you this assurance.

THE VICE-CHAIRMAN SHRI AKBAR ALI KHAN): I think there is much in what Mr. Chagla says. The question of delay is very vital.

SHRI M C. CHAGLA: As I said, I will give this assurance that the appelauthority-I will see to it by necessary notification-has some legal qualifications or some legal experience. I do not want any Executive Officer without any legal qualifications to be the appellate authority. Here again comes in the question of trust and confidence You should trust your officers. Trust begets trust You cannot start with the assumption because an officer in Delhi is sitting in appeal against the decision of a Regional Passport Officer in Bombay. Calcutta or Lucknow, he will necessarily decide in his favour. Why should he? He has nothing to gain. this I will try and do; I will see that the appellate authority 15 a person who has some legal qualifications.

Then my friend, Mr. Trilok, Singh, was very indignant about putting in clause 16 in the Bill, that is, the indemnity clause. This clause finds a place in most of the legislation and what does it do. It protects an official who acts in good faith in his official capacity. But for this clause, the officers will be liable to be prosecuted liable to have suits filed against them on the most trumpery charges. You must protect your officers who act in good faith and who act in their official capacity. We are not protecting dishonest people; we are not protecting officers who have acted mala fide; we are protecting officers who act in good faith and surely an officer is entitled to that indemnity. Otherwise officer will find it difficult to act. If for every official act which is done in good faith he is to run the risk of litigation or prosecution, it will be impossible for the officers to function efficiently.

VICE-CHAIRMAN THE AKBAR ALI KHAN): Without this provision also he is protected by the general law.

SHRI M. C. CHAGLA: Well, that is a little doubtful. We want to remove all doubts on the subject.

Then Mr. Mani made a rather interesting suggestion which again is not practicable. He said we should have an advisory committee to advise the Regional Passport Officer before he gives the passport. First of all, there will be delay; then it will be a source of nepotism, patronage and corruption and certainly I would not like the idea of a Committee advising the Regional Passport Officer whether a passport should be granted or not. People will canvass each member of the Committee and you know what will happen.

[Shri M. C. Chagla.]

Another point was made about relaxing these restrictions between India and Pakistan. I would be very happy to do this if Pakistan showed the slightest inclination to normalise the situation. You know what is happening; you know how much efforts we have made

SHRI D. L. SEN GUPTA: What steps have we taken so far in this regard? सरवार रघुबोर सिंह पंजह नारी: (पंजाब) जरा पहले सुनिये तो।

SHRI M. C. CHAGLA: I will tell you we have unilaterally done so many things. We said we were prepared to trade with them; Pakistan says no. We said, let us settle the question of the properties left by the refugees in the two countries: Pakistan says no. We said we were prepared to discuss about tele communication, about transport, about economic co-operation: Pakistan says no. And what has Pakistan done about passports? There used to be a special kind of passport known as the Indo-Pakistan Passport. We are maintaining it but they have stopped. Every Pakistani who wants to come India-normally it will be the minority community-has got to use the international passport and get a visa. Now that costs much more.

Now I will give you a gross instance of what has happened recently. Here is a great Indian nationalist. Many of you might have heard of him, Mr. Trailokya Chakravartty. He is eighty years old.

SHRI D. L. SEN GUPTA: Yes, He is ailing.

SHRI M. C. CHAGLA: Quite right. Some Members of Parliament wrote to me about him. He was in prison and because his health is very bad, he has been released. We have been pressing upon Pakistan to give him a visa or a passport to come to India because his friends want to see that he gets proper medical attention.

SHRI D. L. SEN GUPTA: We shall be very grateful if you could secure him.

SHRI M. C. CHAGLA: I am trying to do my best, but I am pointing out what difficulties we have. Pakistan wants a relaxation of the passport regulations, we will tainly meet them to do it, but the position is the other way about. Pakistan does not want any one to come to India. You heard about the unofficial delegation which wanted come to India. They put their foot down. They do not want any relationship with this country. They do not want normalisation. Thev not want the Tashkent spirit prevail. They say, till you settle Kashmir and settle it according to our thinking, no progress is possible. Therefore, as I said, I am quite willing. If Pakistan says, let us liberalise the passport regulations and let us liberalise the visa regulations, we are certainly prepared to meet them.

SHRI D. L. SEN GUPTA: For the information of the Minister, I can tell him here in the House that Mr. Trailokya Chakravartty—we call him Maharaj—is a great revolutionary and has passed more than thirty-tive years in the British jails. So, if you can secure his release through diplomatic channels, get a passport for Mr. Trailokya Chakravartty to come to India, we will be very grateful.

SHRI M. C. CHAGLA: I am doing my best. I can assure the House that I feel very strongly about it and I am doing my best.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The House is in full sympathy with this case and I am glad that you are trying your best.

SHRI M. C. CHAGLA: We have proposed freedom of travel between India and Pakistan, but without purpose. We can exempt any person or class of persons. If Pakistan is willing, we are ready to remove all

restrictions. Clause 22 gives us the power, but we must have some response. It is no use my holding out my hand, unless the other side grasps it. And believe me we have done everything in our power to see that the relations are normalised so that the two countries live in friendly spirit and as neighbours,

Now, just one or two points more. Many suggestions were made with regard to simplifica ion of the rules and about the Bill. I want to assure the House that to the extent that it is administratively possible—it has nothing to do with the Bill-we will do everything to see that there is simplification and delay is reduced.

New, with regard to the regional passport offices, I agree that today they are few and we must increase their number. This is a matter of finance and we are taking action to see that the number increased. Today the position this. We have Regional Passport Offices in Bombay, Calculta, Delhi. Lucknow, Madras, then under Chief Commissioner of the Andamans and Nicobar Islands and the Chief Secretary of Goa. I agree that looking to the large size of country, there are not sufficient offices. We ought to give more facilities to those who wish to go abroad. We will try and see that more offices are established. It is a question of finance

SHRI BHUPESH GUPTA: What about the revolving tower?

SHRI M. C. CHAGLA: Well, Sir, I have answered all the points and I hope the House will accept the Bill.

VICE-CHAIRMAN THE (SHRI AKBAR ALI KHAN): There is an amendment of Shri Rajnarain the circulation of the Bill for eliciting public opinion. He is not here. So, I am putting the amendment before the House.

The question is:

"That the Bill to provide for the issue of passports and travel documents, to regulate the departure from India of citizens of India and other persons and for matters incidental or ancillary thereto circulated for eliciting opinion thereon by the 5.h September, 1967."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Now, I come to Mr. Sen Gupta's amendment, as amended by him.

The question is:

"That the Bill to provide for the issue of passports and travel documents, to regulate the departure from India of citizens of India and other persons and for matters incidental or ancillary thereto be taken dental or ancillary thereto referred to a Select Committee of the Rajya Sabha consisting of the following members,

Shri A. D. Mani.

Shri Lokanath Misra.

Shri Jagat Narain,

Shri D. Thengari,

Shri M. V. Bhadram,

Shri Chitta Basu.

Shri K. C. Baghel and

Shri D. L. Sen Gupta (Mover)

with instructions to report by the 17th July, 1967."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is:

"That the Bill to provide for the issue of passports and travel documents, to regulate the departure from India of citizens of India and other persons and for matters incidental or ancillary there to be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI \KBAR ALI KHAN). We shall now take up the clause by clause consideration of the Bill

Passports

Clauses 2 to 4 were added to the Bill.

Clause 5-Applications for passports. travel documents. etc and thereon

SHRI SUNDAR SINGH BHAN-DARI (Rajasthan) Sir, I move

1 "That at page 3 line, 27-31, the words 'unless in any case the passport authority is of the opinion that it will not be in the interests of the sovereignty and integrity of India the security of India, friendly relations of India with any foreign country or in the interests of the general public to furnish such copy' deleted"

(The amendment also stood in the names of Sarvashri Nıranjan Varma, V M Chordia and D Thengari)

SHRI BHUPESH GUPTA (West Bengal) Sir, I move-

2. "That at page 3, lines 29-30, the words 'the security of India friendly relations of India with any foreign country or in the interests of the general public' be deleted"

The questions were proposed

श्री सन्दर सिंह भंडारी इस सणोधन के द्वारा मैने इसी बात पर ग्राग्रह किया है कि पासपोर्ट ग्रथारिटी ग्रहार नकार करे पामपोर्ट देने वे लिए-मत्री महदय ने पब्लिक इन्टरेस्ट के सवाल को समझाने का प्रयत्न जरूर किया है-- नो उसको प्रयील करने का जा अधिकार है कि किन कारणों से उसकी दरखास्त नामजर की गई है यह उसे मिलना चाहिए ताकि उसके ग्राधार पर वह अपील करके इनसाफ प्राप्त कर मके।

SHRI BHUPESH GUPTA NON, as you will see here I should have liked the entire thing to be deleted. then it will be a negative amendment and will not be admitted. I am very sorry I could not be present here when the hon Minister-in-charge of the Bill spoke because of certain other unavoidable appointment and we do have sometimes unavoidable appointments Now, I do not know why all these things should be kept here and whether some other better way of putting them could not be found As I said in the beginning of my speech during the general discussion these expressions are liable to be abused and, in fact, they are abused all the time Certainly we do not trust this Government with the application of such provisions. As we know, they are all the time interpreted in a subjective manner without going into the objective considerations with an open mind or with a fair mind The security of India, we know what it is by now We are still living under emergency Even if the third World War comes and goes, even then we may be living under emergency Even if the third World War comes and goes, evel then we may be living under emergency We are living under emergency for which there is no warrant at a'l-and it is going to be withdrawn But all these years persecution of the country's democratic movement, fundamental rights and civil liberties has taken place under the cover of protection of the security of the country Why should I think that this is not going to happen under this measure? The Minister may give any assurance, but after all Ministers come and go, and the more the elections the greater the changes as you know in our country He may give me an assurance and Mr Chagla may mean it I am not questioning that but this is going to be administered by the bureaucracy apparatus which will be set up or which is in operation What is more this is going to be seized upon immediately by the Ministry of Home

Affairs. I cannot think of the administration of this law under the present Government without taking into account the depredations of the Home Ministry and the encroachment of the Home Ministry. Therefore. 1 know how it is going to be used.

Mr. Vice-Chairman, in Howrah scavengers were arrested when they went on strike, and the charge against them was that they had been arrested for the security of India. As you know, in some place some little girl was arrested, it was reported. because she did not like to marry some Minister's son or something like that, the boy was arrested because he was creating trouble for the father, believe; he was arrested for the of India. There security are many such cases. It is not merely political people who suffer. Whenever the Government they put people under arrest on ground of security of India. I come from a State where we had cases. For twenty years there had been the so-called West Bengal Security Act. The first thing we did take up with the administration West Bengal was to annul that Security Act. In Bihar we have that. Therefore, we know what it is. Why therefore this kind of thing? Does not experience teach us anything, that we should keep it in the present form? But I tell you that apart from the political cases, there are other cases also. The minority community specially suffer. I know for a fact that when the Muslims Pakistan, apply for going to East they are denied passports. People who have nothing to do with politics ground are denied passports on the of security of India. These are facts am stating. There is no means of finding out what is the exact position. Now also there will not be any means of really finding out why the passport has been denied. Therefore, I say that the security of India business should go. Our security is not so brittle that if we allow somebody to go abroad, immediately it gets scuttled or wrecked or broken.

Nothing of the kind. It is an instrument of oppression and in the present case it is going to be an instrument of denial of passport especially to the members of the minorit, community.

Then only one point on friendly relations of India and anv foreign country. Why this should be there, I cannot understand. should then say that on this specific ground the passport will not allowed because the visit of such and such person will mean such and such thing. It has to be enumerated. Do I understand that with changes in foreign policy. with the slight change in foreign policy or even in the External Affairs Ministry the passport regulations will also change?

THE VICE-CHAIRMAN AKBAR ALI KHAN): You should finish.

SHRI BHUPESH GUPTA: Let me develop this point. Amendments should be fairly discussed. want to go to the U.S.A.; I do not get the visa at all: I am not allowed to go. May be the Government will give me the passport. They have their own idea. Here what happens? Some people were not allowed to even to go. May be the Government will gorund that it would not help friendly relations with some country. What country, we did not know. Therefore, I say if the Soviet Union does not want or America does not want, they need not give visa, but we should be entitled to travel abroad if we are otherwise qualified. Why the Government should come with this kind of proposition, I do not understand. Foreign relations are not of the same type, one type of foreign relations with the U.A.R. another type of foreign relations with France. yet a third type of foreign relations with West Germany. How judge all these things. What the criterion? should be regarded as violating this cular provision we are not clear Maintenance of foreign relations is primarily the function of the Govern[Shri Bhupesh Gupta.]

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ment in its External Affairs Ministry. its Diplomatic Corps and other things. If somebody wants to go abroad or suppose a bad man goes to England. What does it mean? What can do? Suppose I go. They say that they want the Commonwealth relations to be maintained. They cherish the Commonwealth relations. Suppose I as a Member of Parliament do not think that the Commonwealth relations should confinue. On contrary, if I feel that India should come out of the Commonwealth, why should I not be entitled to say this thing here and also England? in England has no objection. England allows me to say that I do not like India to continue in the Commonwealth. But this Government under this provision can say, "no you cannot go to England because you hold the view that India should come out of the Commonwealth and we apprehend that if you go there, you may Why? say such a thing". Mr. Vice-Chairman, at the same time, people, the wrong type of people, who want to go to West Germany, to go to the U.S.A., they all get passport facilities. no difficulty There is at all. The security problem does not arise. I know for a fact that the C.I.A. is organising a number of visits by Indians from various parts of our country and there they issue the passport quickly. I know it for a fact that the C.I.A. are taking people to the U.S.A. and this Government allowing passport. There is no visa problem because the C.I.A. gets the clearance. It is a frightening thing.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You have discussed this matter.

SHRI BHUPESH GUPTA: This I have not discussed. C.I.A. I never mentioned in the course of my entire speech. Kindly listen.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): We are dealing with amendments.

SHRI BHUPESH GUPTA: I will tell you how.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I have not given even the main speeches fifteen minutes.

SHRI BHUPESH GUPTA: Amendments are more important than the main speeches. Let me finish this. There are many amendments should have given. I shall table five hundred amendments. That I capable of, and on every amendment I shall speak for a minute. Therefore, l say, Mr. Vice-Chairman, listen, you will be interested. I know you are a very fair-minded man. Mr. Vice-Chairman, this is the kind of thing they do. I was shown by the father of a girl, who had been taken to the U.S.A. on scholarship, a write-up. He was a Government officer. He was travelling in the same compartment. He was showing me the write-up in which his daughter's picture had appeared. The write-up said that this lady-I will not mention the namewhen Shri Jawaharlal Nehru did not weep; when Mr. Kennedy was assassinated she wept. This is written in that article. I say, have you sent your daughter to the USA to give such an interview and to write such things where it is said that when Jawaharlal Nehru died she did not weep but when the other news came, murder of Mr. of the the news Kennedy, she wept and all that? is strange—this kind of education they give and people are being taken there. I tell you, Mr. Vice-Chairman -the Minister of External Affairs will kindly note-how many visas, how many passports, you are giving the CIA transactions here to get people to the USA. I think there should be a proper enquiry into it. We have . .

SHRI M. C. CHAGLA: It has nothing to do with the visa; it rests with the USA Embassy. We issue the passports. Is the hon. Member suggesting that we should not issue passports? we want liberalisation of passports. It has nothing to do with visas.

SHRI BHUPESH GUPTA: Mr. Chagla will hear me. I tell you—when we apply for going to the Soviet Union and other countries, your investigations, your P Form, your Home Ministry and everybody is there, and when the CIA agents' passport applications are made, everything work very smoothly, everything is issued very smoothly. That is what I say.

AN HON. MEMBER: What about the USSR Visa?

SHRI M. C. CHAGLA: Does my hon, friend go to the USSR without a visa? What is the difference?

SHRI BHUPESH GUPTA: Difference? Have not you understood it vet?

SHRI M. C. CHAGLA: I have not. You have to get a visa to go to any country.

SHRI BHUPESH GUPTA: I am not talking about the visa. Visa is not your function.

SHRI M. C. CHAGLA: What is the function?

SHRI BHUPESH GUPTA: The function is that

SHRI M. C. CHAGLA: We issue passports only for those people who want to go to the USA? Is that the argument?

SHRI BHUPESH GUPTA: No, no, you should not . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): When you go to the United States, there are greater facilities; when you go to the Soviet Union there are greater difficulties.

SHRI BHUPESH GUPTA: My friend, Mr. Chagla, is shocked. You have been with me, Mr. Vice-Chairman, in the Soviet Union and did I not look after you well there? Mr. Vice-Chairman, the question is not that. They say 'friendly relations'. People are not allowed on the ground of maintaining certain friendly relations with other countries. But when it comes to sending people under the

aegis of the CIA where actually they become or they are trained to become the CIA operators or CIA sub-agencies, then they are allowed. That does not mean friendly relations. To allow people to go and to allow people visa here in order to bolster up the CIA operation does not mean that you are building up good relations.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Thank you.

SHRI BHUPESH GUPTA: And the other thing, public interest, is absolutely useless.

SHRI M. M DHARIA (Maharashtra): Sir, the Minister of External Affairs is making a statement in the other House at 5:00 p.m. and it will not be possible for him to make it here. But he should ask somebody to do it . . . (Interruptions) Let me have my say. Why are you interfering? May I request through you, Sir, that the Deputy Minister should make the statement and so far as the explanations or questions are concerned, they should be asked tomorrow when the Minister of External Affairs is here.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I think so. If it has the approval of the House, I will ask Mr. Surendra Pal Singh to make the statement. And I have a request to make to the House. We have been going on with this Bill for a longer time. I would request that we sit through and finish this Bill today so that we may take up the Railway Budget, if not today, on Monday.

SHRI BHUPESH GUPTA: That we will do.

श्री राजनारायण: मेरी समझ में एक बात ग्रार्ड नहीं।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN); Are you speaking on Mr. Bhupesh Gupta's amendment?

SHRI RAJNARAIN. Yes

SHRI BHUPESH GUPTA And the clauses

श्री राजनारायण हमारा एक पौडस्ट श्राफ श्राडर है कि श्री भूषेण गप्त का श्रमेन्ड-मेन्ट क्लाज (में है, गेज अपर है श्रीर फिर पेज । लाइन 17 पर है

श्री सुन्दर सिंह भंडारी ग्रभी तक ताबागज सम्बह्या है।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN). He has spoken on all his amendments

SHRI BHUPESH GUPTA. No, no. I have spoken only on that particular amendment

श्री राजनार।यण यही में जानना चाहता हू कि जो क्लाज पेश होगा उस क्लाज का अमेन्डमेन्ट पहले चलेगा।

उपसभाष्यक्ष (म्रकबर म्रली खान ) वोटिंग तो वेसे होगी।

श्री राजनारायण : उसी तन्ह से गरेन्डमेन्ट पर भाषण भी होगा। २म यह घबडा रहें थे कि ग्रापने वहा नय पर हो गया।

THE VICE CHAIRMAN (SHRI AKBAR ALI KHAN): So far as Mr. Bhupesh Gupta is concerned, I think he has spoken on all his amendments. But if he wants to speak on any particular point

SHRI BHUPESH GUPTA. Mr. Vice-Chairman, I have not spoken on all of them

श्री राजन। रायण भूषेण गत जा ने जा अमेन्ड न्ट पेण किया है हास्तव में दह कुंध सातकता में सम्बन्ध रखना है। उन समय चानला साहब ता चले उत्तक सात सम में द्यान स अमे देवेल यह त "That at page 3, lines 29-30 the words 'the security of India, friendly relations of India with any foreign country or in the interests of the general public' be deleted"

में इसके पक्ष में हूं। देखा जारे इस ममय इस काग्रेस सरकार से जो हमारी लड़ाई चलती हैं तो लगातार सिक्योरिटी श्राफ इन्डिया क्या है, पविलक इन्टरेस्ट क्या है?

**श्री कीलभद्र याजी** आपक्ती भी शिक्योरिटी।

THE VICE-CHAIRMAN (SHRUAKBAR ALI KHAN) No interruption, Mr Yajee.

श्री राजन रायण श्रीमन् श्रापका कर्तव्य है श्राप हमारी मुरक्षा करे। मगर मे श्राप मे रिक्वंस्ट करना चाहता हूं िश्री शीलभद्र याजी के तीरों से श्राप हमारी सुरक्षा करने की तकलीफ न उठाए। यह शरीर इतना मख्त हो गया है कि श्री शीलभद्र याजी का तीर खुद उनके कठ से उतर कर निकलेगा।

मै ग्रर्ज कर रहा था कि सावरेन्टी क्या है, इटोग्रिटो स्नाफ इन्डिया क्या है, सिक्योरिटी ग्राफ इंडिया क्या है, फ्रेन्डली रिलेशन्स ग्राफ इन्डिया क्या है, फारेन करही से हमारा कौन स। सबध क्या है। मझे श्रफसोस 🔄 नाथ कहना पडता है, चागला साहब इम विधेयक को जो यहा पर पेश किये हए है, उस हालत पर जब कि 50 करोड़ की आबादी का जामल्क है उसमें से करीब 32 करोड जनता काग्रेस की पालिसी ग्रीर प्रोग्राम को ठ्कराच्की है क्यों।क हमारा मत है कि काग्रेम सरकार की पालिसी, काग्रम सरकार की नोति, काग्रेस सरकार का प्रेग्राम इस देश का सावरेन्टो की सुरक्षा नहीं कर पारहाहै। इन देश का प्रभुसत्ताको यह सरकार खोच की है। जब जब मीका **भ्राये**गा

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): That none of us want.

श्री राजनारायण मौका श्राया है, बाहे वह पाकिस्तान के साथ लड़ाई का सवाल हे, चाहे कमी भा हुम्रा हे, लेकिन एक मावरेन एटीट्यूड, जो एक बिहेवियर, जाएक स्टेप लेबा चाहियंथा वह भारत सरकार न नहीं लिया फिर हम भारत गरकार को कैस ताकत दे कि वह जज करे कि हमार। नावरेन्टी को सुरक्षा कैने होगी। तरह से इन्ट्रे ग्रिटा ग्राफ इन्डिया क्या है 🤚 ग्राज तक, जनाव सदर, मै श्रापके जरिये श्चर्ज करना चाहता हु, कि कल्प्रम सरकार को इसका कोई इल्म नहीं है, वह इन्डिया की इन्**टोग्रि**टो को तोड रही है। क्या वह इडिया की इंटे ग्रिटो का कायन रख रही है। इडिया की इन्टोग्निर्टा (नण्चल रूप में यह पासपोर्ट बिल रख कर यह सरकार नही रख पा रही है। इन्टीश्रिटी के मानी क्या है? इन्डिया की इन्टोरिग्रटी, इमें शनल इन्ट्रीग्रटा ये राज व्यापक शब्द ही गये है श्रामन् इसमे क ई मतलब नही है। इसोलिये मै अर्पके जिंदिये चरमला साहब से यह भ्रर्ज करना चाहता था कि यह जो उनकी तरफ मे बिल ग्राया— गाधीजाकावाक्य याद स्रायता, गाधाजो ने बराबर कहा है कि व्यापक शब्दों का प्रयोगमत परी, एसे जब्दों का प्रयोगकरो जिनमे एक मत हैं, जिनका एक अर्थ निकले। बाट इन इन्टी(ग्रट) श्राफ इ(न्डया <sup>१</sup>

5 PM.

श्राज केरल के नम्बूदरा पाद परिवार के शकराचार्य के रावल बढ़ोनाथ पर जल चढाते हैं। उत्तर प्रदेश का कोई ब्राह्मण बढ़ीनाथ मंदिर पर जल नहीं चढ़ा सकता है।

**एक म**ाननीय सदस्य छूमा नही सक्ते। श्री राजनारायण शकराचायं पार-वार के जो रावल हैं, वं जब तक श्रीविवाहित होते हैं तब तक ही वे बद्रोनाथ में मूर्ति को छू सकते हैं श्रीर शादी हो जाने पर यह उन में छिन जाता है । रामेण्यरम् का जल जाकर यहा पर चढता है। श्रमा में केरल गया था श्रोर एक मंदिर में गया था बहा पर पारास्थिति ऐसी थी कि कपड़ा । नकला कर ाना पडता था, कुनो निकाल कर जाना पडता था तो हम भी गये।

**एक मानतीय सबस्य** योपा थी। रहती है।

श्री राजनारायण हा, धीती त। रहीं गुप्त इन्द्रियों की गोपनोयता का प्रस्तवहापर कायन है। इसलिए मै कह रहा था कि वहा पर जितने बोलने वाले मिने उन सब ने हम से हिन्दा म ही बाते र्का। मदिर माजतन लेगो से हमामिल उन मब ने हम से हिन्दुस्ताना में बात की। हमारे चागला साहब इस पासपेट बिल को लाकर कहते है हम इस से इंडिया के इटीग्रेशन कं। क्रायम कर रहे हैं। तामें कहना चाहता हु कि इंडिया का इटोग्रेशन इस देश से का सम होने वाला नहीं है और इसके लिए ग्राज काग्रेस सरगर के पास कुछ नही है यह ती बिल्कुल जैसे खोपडी ग्रीधो हैं जाने, वैसे ही यह सरकार सब चीजा को समझ रहो है। इसलिए बड़ातकलोफ से बेल गपडता है। ऐसा । वधयक उस जमाने भे आया होता ाक काग्रम का बहुमत जनना मे था, जब बह ज्यादा अक्सरियत म थी, मगर ग्राज राज्यों म देखा जाय नो देश की करोब 30-32 कराड़ जनतः काग्रेम के प्रेग्राम ग्रीर कार्यक्रम को ठ्कराच की है। फिर भी यह सरकार इस तरह का विशेषक वारही है।

सरकार कहती है 'क हम **डसाब**ल के द्वारा दसरे देणों के साथ फैन्डला रिलेणन्स

## [श्री राजनारायण]

कायम करेगे। तो मै श्री चागला साहब से यह पूछना चाहता हू कि ग्राज भारत का कौन मित्र है ? श्रापने यह क्या मजाक बना रखा है, क्या चू- चू का मरब्बा बना रखा है कि फ्रेन्डली रिलेशन्स इम बिल के द्वारा कायम हो जायेगा, इसके लिये ग्रापको काकीट सूरत देनी चाहिये कि इंडिया के फेडली रिलेशन्स किस तरह से बढेगे ग्रीर कायम होंगे। हमारे मित्र श्री भूपेश गुप्त ने सही बात कही है कि जिस समय हमारी सरकार के नुक्ते नजर मे यह बात ग्रायेगी कि ग्रब हमे रूस में किसी को भेजना चाहिये तो वह उस समय भेजेगी। जिस समय वह समझेगी कि किसी को ग्रमरीका भेजना है तो भेजेगी। फ्रेन्ड कीन है ग्रौर कैसा है, यह सरकार नहीं समझतो है। खुदा उसकी मदद करता है, जो अपनी मदद पहले खुद करता है। तो मै यह म्रर्ज करना चाहता ह कि भारत को पहले भ्रपनी करनी चाहिये, पहले वह ग्रपनी मदद करने वाला बने। भ्राज इस सरकार ने जो नीति श्रष्टितयार की हुई है, उस से भारत को ग्रपनी मदद करने वाला नही बनाया है। मैदावे के साथ कहना चाहता हू कि फोन्डली रिलेशन्स का मतलब क्या है ? क्या म्ल्क की भ्राजादी को गिरवी रखना है या मुल्क की भ्राजादी को बचाना है? इतनी तपस्या और कुर्बानी के बाद-गाधी जी श्रीर जनता की कुर्बानी के बाद -जो भारत म्राजाद हुम्रा, काग्रेस के हाथों के द्वारा वह भ्राजादी भ्राज गिरवी रखी जा रही है। ग्राज हम लोगो को कहा जा रहा है कि ग्रगर ग्रमरीका का गल्ला नही श्रायेगा ता हम मर जायेगे । यहापर एक बात कहेगे श्रीर बाहर जाकर दूसरी बात कहेंगे कि अरे भाई राज नारायणजी, क्या बतलाये, श्री जानसन साहब ने दस्तखत नहीं किये श्रीर ग्रगर जून मे गल्ला नहीं आप्रायिगाती हम क्या देपायेगे। ग्रभी तो सरकार के ग्रमरीका के साथ फेन्डली रिलेशन्स पे श्रीर श्रव वह कहती है कि गल्ला

नहीं ग्रायेगा। ग्रभी तक इस सरकार को पता ही नहीं है कि मनुष्य मनुष्य एक है। जैसे हम है, हम ग्रमरीका से हिम्मत के साथ कह सकते है, रूस से हिम्मत के साथ कह सकते हैं। न हम ग्रमरीका के पिछलग्गू है ग्रौर न रूस के ही पिछलग्गू है। इसलिए मैं कहना चाहता हू कि भारत के एक ग्रादमी की श्रीसत श्रामदनी 350 रुपया है, श्रमरीका के एक ग्रादमी की ग्रौसत श्रामदनी की सीमा 15 हजार रुपया है भ्रौर रूस के एक भ्रादमी की भ्रौसत ग्रामदनी इस समय करीब छ भ्रौर सात हजार रुपया है। तो अप्रगर हम सब इन्सान है स्रीर इन मुल्कों से हमारे फेडली रिलेशन्स है तो क्यों न इन मुल्कों की भ्रौर श्रपने मुल्क की भ्रौसत न्रायको मिलाकर सारे मुल्को की न्राबादी से भाग देदे। इस तरह से एक ग्रादमी के हिस्से मे जो ग्राये वह उसको मिलना चाहिये । ब्राप कहते है कि हम फ्रेन्डली रिलेशन्स कायम करेंग मगर भ्रमरीका में गल्ला फिकवा दिया जाता है ताकि दुनिया का भाव बना रहे, वहापर किसानों को पैसादिया जाता है ताकि खेती न हो ग्रौर गल्ले का भाव उनकी मर्जी के मुताबिक बना रहे ग्रीर इस तरह से गल्ले की कीमत को ठीक रखने के लिए हमको भूखा मारा जाता है। हम यहापर ग्रनाज के बिना परेशान है, भूख से मुबलता हैं। हम चारो तरफ से घरे हुए हैं, मजबूर है स्रोर जब हम स्रावश्यकता पड़ती है तो रूस भी हमारी मदद मे नही म्राता है। इस तरह का हमारा फ्रेन्डली रिलेशन्स कैसा कमजोरकाकौन फ्रेड होताहै? इसलिए कहा गया है कि जो कमजोर होता है उसको कुदरती मार भी पहले पडती है भ्रौर कमजार के ऊपर सबका हमला होता है । ब्राज भारतवर्ष को इस सरकार ने कमजोर बना दिया है। मै श्री भूपेश गुप्त के सशोधन का कतई समर्थन करता हू। मैं यह समझता हू कि इस सरकार में ताक्त नहीं है, क्षमता नहीं है, यह तमीज नहीं है कि हमारा फ्रेन्ड कौन है हमारी इंटोग्रेशन किस तरह से कायम होगी,

हमारी सावरेनिटी किम तरह से कायम होगी?

क्या हम सावरेन हैं ? श्राज हमारी सीमा पर कितनी दूर तक चिक पड़ी हुई है । इस तरह की एक नही अनेक चीजें कतलाई जा सकती हैं। हमने तिब्बत दिया, सहाख दिया, उत्तरो पूर्वी श्राचल में हमने इलाके खो दिए, तो क्या यह हमारी सावरेनिटी है ? एक हमारे यहा कहावत है 'भूमि बीता भर नही, पृथवी पति नाम"।

नाम तो हमारा पृथ्वीपाल है ग्रौर इमारी जमीन की धूर नहीं है। इसलि रे मै ग्रदब के साथ ग्रर्ज करना चाहता हं कि यह सरकार कतई हक नही रखती है कि जिसको वह समझे बाहर जाने दे श्रीर जिसको वह न समझे बाहर न जाने दे। जिस भ्रादमी के बाहर जाने पर वह समझती है कि इसकी वजह से इन्टीग्रेणन में खतरा होगा फ्रेन्डली रिलेशन्स कायम करने में खतरा है, उतकी वह नहीं जाने देवी है। इसलिए मै कहना चाहता हू कि श्री भ्रेश गुप्त ने जो संशोधन रखा है उसको मान लिया जाय स्रौर भारत के प्रत्येक नागरिक को जहा भी वह जाना चाहे उसकी इजाजत दे दी जाय। ग्रभी हमारे मित्र श्री जगतनारायण ने कहा था कि उसके लिए एक पालि रामेन्टरी कमेटी बना दी जानी चाहिय ग्रौर जो भी बाहर जायगा वह उसको म्रावेदनपत्न देगा श्रौर यह कमेटी उन श्रावेदनपत्नो को देख कर इजाजत देगी। उसके ऊपर इम यकान कर सकते है मगर स्राज कांग्रेस सरकार के ऊपर इस बात का फैसला करना कि वह नागरिकों के हककों की जाच करेगी कि उसके जाने से इस देश की सावरेनिटी श्रौर इन्टीग्रेशन को तो कोई खतरा नहीं है, इस चीज को नहीं छोडा जा सकता है। इसलिए मै अदा के साथ कहना चहना हं कि यह जो ऊपरी हिस्सा है उसको निकाल दिया जाय। मैं निश्चित रूप से सम्मानित सदस्यों से कहना चाहता हूं कि भारत की 882 RSD-9.

साव रेनिटी कोरे मल्कों के साथ ित्नवन ब्यवहार रख ने कोई खतरा नहीं रहेगा और जैसा इस बिल में कहा गया है, उसको नहीं मानता हूं और उसकोडिलीट कहने केपक्ष में हूं।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is:

1. "That at page 3, lines 27-31, the words 'unless in any case the passport authority is of the opinion that it will not be in the interests of the sovereignty and integrity of India, the security of India, friendly relations of India with any foreign country or in the interests of the general public to furnish such copy' be deleted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is:

2. "That at page 3, lines 29-30, the words 'the security of India, friendly relations of India with any foreign country or in the interests of the general public' be deleted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question

"That clause 5 stand part of the Bill."

The motion was adopted.

Clause 5 was added to the Bill.

Clause 6—Refusal of passports, travel documents, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PALSINGH): Sir, I beg to move:

11. "That at page 4, line 23, for the words 'any offence and sentenced,' the words 'any offence involving moral turpitude and sentenced in respect thereof' he substituted."

[Shri Surendra Pal Singh.]

13. "That at page 4, line 37 after the word 'passport', the words travel document' be inserted"

SHRI BHUPESH GUPTA: Sir, I beg to move:

- 3. "That at page 4, line 4, for the words 'prejudicial to' the words 'intended to be directed be substituted."
- 4 "That at page 4, line 17, for the word 'security' the word 'sovereignty' be substituted"
- 5 "That at page 4, line 24, for the words 'two years' the words 'ten years' be substituted"
- 6 "That at page 4, after line 24, the following proviso be inserted, namely:---

'Provided that offences under clause (e) of sub-section (2) of section 6 shall not include offences in connection with the normal political activities or trade union or any other activities in connection with popular mass ments;' "

The questions were proposed

SHRI BHUPESH GUPTA. improvement, I must say, has taken place, but not complete improvement Now look at my amendment, At page 4, line 14, you will find that for the words "prejudicial to", I have put the words "intended to be directed against" I have tried to keep within the framework of this thing. Now, why have I put in this thing? Now one of the grounds for refusal of the passport is-"That the applicant may, or is likely to, engage outside India in activities prejudicial to the sovereignty and integrity of India" Now, here I have tried to keep as close as possible to the right spirit, if there is any at all. My amendment in activities intended to says, " ". I be dire:ted against

"intended to be directed against" because the present provision gives absolutely wide powers to the passport issuing authorities to decide whatever they think, is "prejudicial to sovereignty and integrity of India."

Bill, 1967

Now I want here instead, that activities must be intended to be directed against India. That is to say, passport issuing authrity should go by certain evidence. It is not subjective decision which should settle the matter. There must be some evidence before him to show that the man is going with the intent to do something directed agaınst sovereignty or integrity of the country If you accept my amendment, well I cannot be denied a passport unless they are in a position to show that they have evidence before them which clearly shows my intention and that the intention is to to do something against the sovereignty or integrity of the country Now, why did I put it? There is an appellate arrangement here and so I can go and tell the appellate court that I did not intend to do so I can file an affidavit and say that I had no intention of doing what was apprehended in my case So it is very, very important that this particular thing should remain in this form if at all you keep this idea of protecting the sovereignty and integrity of the country

Then you will find, Mr Vice-Chairman, another amendment on clause. At page 4, line 17, the word "security" is substituted by the word "sovereignty" Now they are fond of "sovereignty" I have put in here, . detrimental to the sovereignty of India" Why "security of India?" "Security of India" is a vague term If you mean sovereignty of India, put it in this form. It should not be so elastic a definition as you have given Now, suppose, Mr Vice-Chairman, I go abroad and do something which may not seemingly look like undermining the sovereignty of India, but which, in fact, may be an act of very great magnitude or enormity in that

direction. Here it is a matter interpretation. We have the sovereignty, the sovereign right of Parliament decide policy issues. Suppose, somebody goes to the United States of America to settle some major policy questions like devaluation in consultation with the Americans, that would be impinging on the sovereignty of our country, in the sense that the sovereign rights are being discussed of Parliament behind the back and the nation. Therefore, I say that if you want to have this kind of provision, keep it like this. It should not be one-way traffic, because find that many members of the Government and many members of the big business go abroad and come to. some understanding and deals with the foreign interests and foreign big business and shall we say, people like the World Bank people, which barter away, if not bartering which away under mines sovereignty Devaluation was one such case which has undermined sovereignty They are all protected under the existing law It is poor man who will suffer because "security" is the police's concern Do you think, Mr Vice-Chairman, that all the passport issuing authorities who will be distributed all over the country-and I hope there will be more regional offices and so would be in a position to understand exactly what foreign relations mean or sovereignty in its detailed meaning for purposes of this clause? Well, all that they will understand is what the police say with regard to the security of the country and they will ask the next policeman about it. Suppose one applies for a passport to the Calcutta Passport Office, the Lal Bazar Police Commissioner will be asked "What is your opinion?" And Police Commissioners do not understand much of sovereignty They do not understand foreign relations either They have a vulgar and crude idea a distorted and perverted idea, of the security of India and they will say "No, do not give him a passport necause he is a security case." That

is enough to reject the passport application. Therefore, the word "security" should be changed here. Keep at least "sovereignty." "Sovereignty" is a more definite concept.

Then at page 4, line 24, for the words "two years", I have suggested "ten years", I gave this in order to protect ourselves to some extent. He has now put in "moral turpitude." I hope "moral turpitude" will be properly defined. I hope the regulations with regard to "moral turpitude" will be properly settled I do not know whether the hon Minister has the definition in the Criminal Procedure Code in this matter. Moral turpitude means blackmarketing and swindling of public funds Well, some thing, I believe, would be included. I do not know how many big business people will get passports All of them should not go Many of them should be prevented from going

Then, Mr Vice-Chairman, I come to my amendment No. 6

The idea is this My amendment No. 3 is there. That procedure should be absolutely ruled out and I say that no police officer should be approached with regard to such people You may or may not like one's activities but so long as these activities are recognised activities under the Constitution you have no right to refer the case to the policeman I may be a trade union worker. Why should my case go to a policeman? I may be connected with the kisan movement or the students' movement All these cases are referred to. The moment an application comes from a political worker or a leading person of a mass organisation, immediately they the matter to the Home Department for papers and their opinion. should absolutely be ended. Therefore it is very, very important. some extent the amendment they have given is an improvement. I am still trying to have a proviso clause because many people have been politically discriminated against. People going to the U.S. can get passports easily. People going to the socialist

[Shri Bhupesh Gupta.] countries are screened all the tune. People who are high-ups, or connected with the big business have no difficulty for passports. They have enough money but people who are connected with the trade union movement have a lot of difficulties because the police comes in. Therefore I say you might consider these amendments that I have given. Finally I hope proper instructions will be laid down. be known, let the Minister give an assurance if he can, that there shall not be the kind of politieal discrimination to which we have been subjected in the matter of passturpitude' ports. The words 'moral should be incorporated in a proper way as not to include certain offences which are not certainly offences of that category but which may be regarded by some uninformed people connected with the issuance of passports, specially in the Home Ministry, as offences coming under moral turpitude. I hope the Minister will, when regulations are made, lay a copy of the regulations on the Table of the House.

श्री राजनारायण : श्रीमन , मैं एक मफाई देना चाहता हु . वतेरीफिकेशन 1 मैं जानना चाहता हं किसी कार्न के पडित से कि मारल टर्पीटयड की कही ला में डेफिनीशन हई है ?

श्री शीतभद्र याजीः हुई है।

श्री राजनारायण : या तो जज साहब बो लें या

श्री शीलभद्र याजी : हम जज नहीं हैं ?

श्री राजनारायण बठो ।

(SHRI VICE-CHAIRMAN THE AKBAR ALI KHAN): You can ask the Minister.

श्री राजनारायण : मिनिस्टर बतावें मारल टर्पीट्युड का सन्कार ग्रर्थ लगाती है, फिर हम सोचेंगे कि उसके बारे में बले या न बोलें।

VICE-CHAIRMAN THE (SHRI AKBAR ALI KHAN): If you permit me, I would say such expressions are never defined and it is difficult define. It will have to be the general sense of the society as to what moral and what is immoral. You will appreciate that it will change from country to country.

SHRI BHUPESH GUPTA: Suppose I get elected with the monetary help or financial help of a known blackmarketeer out of the unaccounted money, what will it be called?

SHRI ARJUN ARORA: That moral turpitude.

VICE-CHAIRMAN AKBAR ALI KHAN): I thought the words are not defined. They are given in the dictionary. That is the rule of interpretation.

श्री राजनारायण: जरा सुना जाय। श्रीमन, जो बात ग्रापने कही है उससे इत्ति-फाक रखता हं, मगर जाला बनता है तो ला बनाने का अर्थ है कि ला वह हो जिसका मतलब समझ में आये, वह कान्कीट हो।

एक माननीय सदस्य : कामन सेन्स से समझो ।

श्री राजनारायण : लोग कहते है कि कामन सेन्स से समझो । हम बहुत ही स्रासानी से कह सकते है कि कामन मेन्स बहत ही रेयर होती है। हम स्रापसे ग्रपील करते है कि ला की भाषा एसी नही होनी चाहिए क्योंकि मैं लड़ चुका हूं इस पर। मैं वहां गया, जज सहाब से पूछा। जज साहब ने कहा मारल टर्पीट्यूड का मतलब है, राबरी, डकैती वगैरह । यह तो क्रिमिन्ल ग्राफेत्स है। इस लिए मै चाहता हं कि (Interruptions) मारल टर्पीट्यड का सबस्टीट्युशन हो ग्रौर दूसरा भी निकाल दिया जाय। इन तमाम चीजों पर हम किसी को रोक नहीं सकते। मैं ग्राप को यह बताना चाहता हं कि मारल टर्पीटयड का जो भी गवर्नमेंट रहती है वह उसका अपनी मर्जी से अर्थ लगाती है। मैं सरकार को उतना ही अधिकार देना चाहता हूं जितना श्रधिकार लेकर वह सर्हा काम को कर सके।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Now I will put the amendments

SHRI BHUPESH GUPTA: He has not replied. It cannot be dispensed with. We have raised certain points. 'The Minister should reply.

THE VICE-CHAIRMAN AKBAR ALI KHAN): He has given his views.

SHRI SURENDRA PAL SINGH: All these points have been replied to by the Minister. All I can say is that I am not accepting any of the amendments.

SHRI BHUPESH GUPTA: Are you going to have a convention where the Minister says when amendments are moved, 'I am not going to give reply'. Because the Foreign Minister is not here .

## (Interruptions.)

THE VICE-CHAIRMAN AKBAR ALI KHAN): What he said was that these points have already been replied to by the Foreign Minister and he has nothing to add to it and he opposed the amendment.

SHRI BHUPESH GUPTA: Has the Foreign Minister given the definition of 'moral turpitude'? This is not fair.

श्री राजनाराथण : हमारा प्वाइंट ग्राफ आर्डर है। बता दिया जाय क्या किसी भी संसदीय परम्परा में ऐसा होता है। एक पाइंट उठा हुआ है , नया पाइंट है-जैंसे स्रभी हमने मारल टर्पीट्युद के बारे में कहा--तो एक मंत्री जो पाइलट कर रहा है बिल को वह कहे कि हमारे भृतपूर्व पूर्वजों में इसके बारे में डेफीनिशः दे दी है, फिर अमेंडमेंट का कोई मतलब नहीं। बिन पर बन्म करने का कतलब नही इसका यह अर्थ पाला ।।-मेंटरी पद्धति में लेंगे कि जो मंत्री इस बिल को ले चलने के जिम्मेदार है उन्होंने क्या विधेयक में है, क्या नहीं है यह बिना समझे बझे केवल यह तोता-रटन्त कर ली है कि हम किसी अमेंडमेंट को मानेंगे नही । किसी डेमोक्रेटिक इन्टीट्यूशन में, किसी संसदीय प्रणाली में क्या यह वैद्य है ?

श्रो ग्रर्जुन ग्ररोड़ा : वह बेगनाह है।

Bill, 1967

SHRI BHUPESH GUPTA: an important matter of procedure.

VICE-CHAIRMAN THE (SHRL AKBAR ALI KHAN): Let me say something. If you and Mr. Rajnarain occupy the whole time, you cam yourself decide. I leave it to your good judgement to decide it. I think generally speaking the points that have been raised by Mr. Gupta . .

SHRI BHUPESH GUPTA: Not by Mr. Gupta but by anybody.

THE VICE-CHAIRMAN AKBAR ALI KHAN): I am about the particular points They have been generally answered and I am satisfied with the reply that the Deputy Minister has given.

SHRI RAJNARAIN: What moral turpitude?

(SHRI THE VICE-CHAIRMAN AKBAR ALI KHAN): The question

3. "That at page 4, line 14, for the words 'prejudicial to' the words 'intended to be directed against' be substituted."

The motion was negatived.

VICE-CHAIRMAN THE AKBAR ALI KHAN): The question jq.

4. "That at page 4, line 17, for the word 'security' the word vereignty' be substitu**ted."** 

The motion was negatived.

VICE-CHAIRMAN (SHRI THE AKBAR ALI KHAN): The question

5. That at page 4, line 24, for the words 'two years' the words 'ten years' be substituted."

The motion was negatived.

VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question

6. "That at page 4, after line 24. the following proviso be inserted, namely:

'Provided that offences clause (e) of sub-section (2) of section 6 shall not include offences in connection with the normal political activities or trade union or any other activities in connection with popular mass ments;"

The motion was negatived.

VICE-CHAIRMAN AKBAR ALI KHAN): The question

11. "That at page 4, line 23, for the words 'any offence and sentenced' the words 'any offence involving moral turpitude and sentenced in respect thereof' be substituted." The motion was negatived.

## THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN: The question is:

13. "That at page 4, line 37, after the word 'passport', the words 'or travel document' be inserted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is:

"That clause 6, as amended, stand part of the Bill."

The motion was adopted.

Clause 6, as amended, was added to the Bill.

Clauses 7 to 9 were added to the Bill.

श्री राजनारायम् : शरू में मैं एक इन्फामणन जानना चाहता हूं। इसके बाद जो मंत्री जी यहां पर बय न करेगे उस पर क्या ग्राज क्वेश्त्रंम भी होंगे ।

उपसभाध्यक्ष (श्री श्रकबर ग्रली खान): स्टेटनेट के मुतालियक आप पूछ रहे हैं।

श्री राजनारायण : जी हां केवल बयान करके चले जायेंगे या उस पर क्वेश्वंस भी आज होगा।

उपसभाध्यक्ष (श्री प्रकबर प्रली खान) : जी हा, क्वेश्चंन जल होंगे। Now we take up clausə 10.

The amendments may be moved.

Clause 10-Variation. impounding and revocation of passports and travel documents.

SHRI BHUPESH GUPTA: Sir, I move:

7. "That at page 6, line 12, for the word 'two' the word 'ten' be substituted."

SHRI SUNDAR SINGH BHAN-DARI: Sir, I move:

8. "That at pages 6 and 7, lines 38-39 and 1-3 respectively, the words 'unless in any case, the passport authority is of the opinion that it will not be in the interests of the sovereignty and integrity of India, the security of India, friendly relations of India with anv foreign country or in the interests of the general public to furnish such copy' be deleted."

(The amendment also stood in names of Sarvashri Niranjan Varma, V. M. Chordia and D. Thengari.)

SHRI SURENDRA PAL Sir, I move:

- 12. "That at page 6, line 11, for the words any offence and sentenced' the words 'any offence involving moral turpitude and sentenced in respect thereof' be substituted."
- 14. "That at page 6, line after the word 'passport' the words 'or travel document' be inserted.

The questions were proposed.

श्री सुन्दर सिंह भंडारी : मैंने नं० 8 का जो अमेंडमेंट पेश किया है वह क्लाज 10 के पांचवें भाग में रखा है। मैं एक बात मंती महोदय की जानकारी में लाना चाहता हं। यहा पर यह है कि जो पासपोर्ट इम्पाउंड होगा या रिवोक होगा उसके लिये एक ब्रीफ स्टेटमेंट ग्राफ दि रीजंस रखा जायगा । परन्तु उसके बाद एक सेविंग क्लाज लगाया है कि ग्रगर चाहें तो वह ब्रीफ स्टेटमेंट ग्राफ दि रीजंस न दिया जाय ग्रमक, ग्रमक कारणों से। मैं यहां पर सिक्योरिटी या फ्रेंडली रिलेशंस ये सब चीजें डिसकस नहीं कर रहा हं लेकिन जो स्टेटमेंट बना कर श्रापने किसी को एक्सेप्ट किया है या रिजेक्ट किया है उस ब्रीफ स्टेटमेंट की काी को देने से भी इंकार करें इससे बढ़ कर ग्राबि टरेरी एटीटयड दूसरा ही नहीं सकता है। मैंने इस अमेंडमेंट से केवल यही चीज यहां हाईलाइट करेने की कोशिश की है कि जिस श्राधार पर ब्रीफ स्टेटमेंट तैयार कर के श्राप एप्लीकेशन को रिजेक्ट करते हैं उसकी कापी भी ग्राप देने के लिये तैयार नहीं--इसमें कौन सा सिक्योरिटी या इंटीप्रिटी या फोंडली रिलेशंस का क्वेश्चन इनवालव्ड है--जब कि ग्राप उस पर ग्रपील प्रिफर करने की इजाजत देते हैं। इसीलिये मेरा निवेदन है कि यह जो नीचे प्राविजान है : 'unless in any case the passport athority is of the opinion that it will not be in the interests" such and such.

इतने भाग को डिलीट कर दिया जाय ग्रीर जो भी त्रीफ स्टेटमेंट तैयार हो उसके लिये इसी कानून में मेंडेटरी हो कि उस ग्रादमी की उसकी नकल मिले।

PANDIT S. S. N. TANKHA (Uttar Pradesh): I think that, when there is a provision for filing an appeal, the appeal cannot be filed unless the order appealed against is attached with the memo of appeal. Therefore it is clear that it will be necessary

to file a copy of the order, and I am sure that the provision in the Bill does not mean that no copy of the order will be given to the appellant.

SHRI SUNDAR SINGH BHAND-ARI: But the provision clearly says:

"Unless in any case the passport authority is of the opinion that it will not be in the interests of the sovereignty and integrity of India, the security of India, friendly relations of India with any foreign country or in the interests of the general public to furnish such a copy."

Even a copy cannot be furnished if such and such reasons are there. Then how can it become appealable and how can the provision for appeal be availed of?

SHRI SURENDRA PAL SINGH: This sub-clause relates to the withholding of communication of reasons to an affected person if his request for issue of a passport or document or an endorsement thereon is refused or his passport impounded. Ordinarily, reasons will be communicated to him on demand. The exception is only to safeguard the essential interests of the country, such as sovereignty, integrity, security, friendly relations with a foreign country or public interest. Even in these matters, action to passport or endorsement thereon for travel to a specific country will be done on good evidence, but the evidence, because of the circumstances, is bound to be of a confidential nature . . .

SHRI SUNDAR SINGH BHAND-ARI: I am on that question of issuing a copy to the person demanding it, not the other reasons.

SHRI SURENDRA PAL SINGH:
... which cannot be disclosed and subjected to scrutiny because, by doing so, the Government may not be in a position to safeguard the essential public interest.

SHRI NIREN GHOSH: When a can you copy is not given how appeal?

SINGH BHAN-SHRI SUNDAR DARI. It is appealable according to the Bill.

SHRI SURENDRA PAL SINGH: A copy of the order will be given but the reasons will not be enumerated ın ıt

SHRI SUNDAR SINGH BHAND-How can the appeal be made then?

SHRI NIREN GHOSH: How can you appeal?

PANDIT S S N TANKHA I submit that this is a different altogether. The reasons may not be set out in the order, bu, all same, a copy of the order rejecting the petition for passport will have to state that on grounds of security or anything the passport is disallow- $\mathbf{e}\mathbf{d}$ 

SHRI SUNDAR SINGH BHAND-ARI: What is there? They can give a brief statement.

PANDIT S S N TA ım reasons must be there.

SHRI SUNDAR SINGH BHAND-ARI: Now what is the difficulty in giving that brief statement?

SHRI BHUPESH GUPTA. Now he has said that evidence will be there. Before whom? The passport issuing authority And I am the aggrieved party. I go to file an appeal. First of all I have not been able to test that evidence That would be evidence It is quite clear Now 1 am not even given an indication of the type of evidence that they have in the statement that will be made will be to me or the reasons that given to me Then what is the meaning in having an appeal? On what basis do I stand, because they will say-if what Mr Tankha says 13 right-that the passport has not been given on the ground of the security of India Well, I precisely contest that, because the fact that I have not

got the passport shows that the passport has not been given to me. But why I go to the court of appeal or the appellate board is this that they have misapplied the law. Therefore, I should be in a position to challenge it before the authority which hears my appeal. It is a strange way, I can understand no appeal being provided for, but once you provide for some kind of appeal, you should give the party, the appellant, some reasonable opportunity to substantiate his contention and to challenge the decision. But that is given. Yes, evidence will be with them Now I can understand if they call me and I am in a position to cross-examine the witnesses, or to give my version of the evidence that is in their possession I will not be allowed to know all the things Therefore, it is all subwith them 1ective All that the passport authority will have to say is that he has got some evidence, and there the matter ends.

PANDIT S S. N. TANKHA: If person goes to an appellate court. how will the appellate court that the matter was pending in the lower court and that it has been decided against him unless a copy of that order is attached?

VICE-CHAIRMAN THE (SHRI AKBAR ALI KHAN) That is I feel, Mr. Tankha, that they not provided for appeal to a tribunal; they have provided for appeal to their own executive officer-I may be wrong in what I say.

PANDIT S S N TANKHA: I have not been able to follow . . .

SHRI BHUPESH GUPTA. Let the Minister explain

VICE-CHAIRMAN AKBAR ALI KHAN) Mr. Tankha, I will call the Minister to reply.

SHRI SURENDRA PAL SINGH: Regarding the point raised, a copy of the order will be given, but the reasons will not be given.

SHRI BHUPESH GUPTA: On what | providing for an appeal We will have basis do I go on appeal then? You. Mr. Vice-Chairman, said a verv important thing; many people not have noticed that. You say, it is not a tribunal; it is an appellate board. Therefore, all that I am left to is to go from one executive to another. That is all. Therefore. there will not be any judicial consideration of my thing; no judicious mind will apply because the material which the mind can be applied will not be there before it. The fact that I am going on appeal shows that I have some grievances, I am the aggrieved party.

SHRI NIREN GHOSH. It will be completely one-sided.

SHRI BHUPESH GUPTA. Mr. Vice-Chairman, you cannot convict a person . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I follow that: I have heard it.

SHRI BHUPESH GUPTA: and as far as the passport is concerned, denial means conviction; I have been convicted; now I have been sentenced not to get the passport. I not entitled, as a convict in matter to appeal against my conviction as well as the sentence, on the basis of minimum requirements, hefore the tribunal or whichever authority to which I have to file appeal?

SHRI ARJUN ARORA (Ulttar Pradesh): Sir, I feel that there much in what Mr. Gupta says. Ιf provided for, then there appeal is must be some material on which the be based. An appeal may cannot be based merely on the fact of denial of the passport. Therefore, it is necessary that the reasons the denial of the passport should be stated in the order and the reasons must be full. The evidence on which the Government has arrived at the conclusion, that material should also be available to the person whose passport application is rejected. wise there will be no purpose

it in the law. There will be a provision in the law for appeal. there will be no grounds available for making the appeal.

SHRI SURENDRA PAL SINGH: The grounds for refusal will always be given to the aggrieved person, but in certain cases where the security of the country is involved it may not be advisable for the Government to give the grounds.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I mean there are two opinions here. There are definitely two opinions and I quite appreciate that.

SHRI BHUPESH GUPTA: How can we appeal unless the ground is stated?

PANDIT S. S. N. TANKHA: Sır, . .

VICE-CHAIRMAN THE AKBAR ALI KHAN): We have heard everyone three times, I think.

PANDIT S. S. N. TANKHA. clause 11, sub-clause (1) says:

"Any person aggrieved by an order of the passport authority under clause (b) or clause (c) of subsection (2) of section 5".

THE VICE-CHAIRMAN AKBAR ALI KHAN). We are dealing with clause 10.

AN HON. MEMBER: But this has some bearing on clause 10

PANDIT S. S. N. TANKHA. I was saving that sub-clause 11(1) states:

"Any person aggrieved by an order of the passport authority under clause (b) or clause (c) of subsection (2) of section 5".

So an of these reasons which mentioned in sub-clause (2) of clause 5 will have to be given while jecting the petition

SUNDAR SINGH BHAN-SHRI DARI: That is already there.

PANDIT S. S. N. TANKHA: Unless the passport authority who jects an application for passport mentions the grounds on which he rejects it, how can the appellate authority hear the appeal? Therefore, it is absolutely necessary to state the reason broadly and it will have to be there. It cannot be a order.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Now I put the amendment of Mr. Bhandari to vote. The question is:

8. "That at pages 6 and 7 in lines 38-39 and 1-3, respectively, the words 'unless in any case, the passport authority is of the opinion that it will not be in the interests of the sovereignty and integrity of India, the security of India, friendly relations of India with any foreign country or in the interests of the general public to furnish such a copy' be deleted."

The motion was proposed.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Next I put \* Mr. Bhupesh Gupta's amendment to vote.

The question is:

7. "That at page 6, line 12, for the word 'two' the word 'ten' be substituted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRY AKBAR ALI KHAN): I now put the two Government amendments.

The question is:

12. "That at page 6, line 11, for the words any offence and sentenced' the words any offence involving moral turpitude and sentenced in respect thereof' be substituted."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is:

14. "That at page 6, line 35, after the word 'passport' the words 'or travel documents' be inserted.

The motion was adopted.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is:

"That clause 10, as amended, stand part of the Bill."

The motion was adopted.

Clause 10, as amended, was added to the Bill.

Clause 11-Appeals.

SHRI SUNDAR SINGH BHAND-ARI: Sir, I move:

9. "That at page 7, lines 33 and 34 be deleted."

10. "That at page 8, lines 6-7, the words 'where such copy has been furnished to the appellant' be deleted."

The questions were proposed.

श्री सन्दर सिंह भंडारी : मेरे पहले संशोधन से यह मंतव्य है कि सेन्ट्रल गवर्नमेट की ग्राज्ञा के खिलाफ भी ग्रपील होने का ग्रधिकार होना चाहिये। यहां पर ग्रौर ग्राथा-रिटीज की ग्राजाग्रों के खिलाफ ग्रपील का ग्रधिकार दिया हम्रा है। केन्द्रीय सरकार के प्रति भी उसी प्रकार, उसकी ग्राज्ञा के प्रति भी उसी प्रकार का ग्रसंतोष नहीं रहना चाहिये। कानुन के ग़लत तरीके से इन्टरप्रेट करने के दोष से या देश की सिक्योरिटी--फ्रेन्डली रिलेशन्स के बारे में ग्रपना ग्रर्थ निकालने का एक पक्षीय तरीका स्रौर राजनितक विचारों से प्रभावित होकर -- उनका द्िटकोण हो सकता है। इन्ही धाराख्रों में जब हमन नीचे के ग्रधिकारियो द्वारा ग्रपील करने का एक हक रखा है तो कोई कारण नहीं कि हम यहां पर एक बधन लगाये कि केन्द्रीय सरकार की ग्राजाग्रों के खिलाफ ग्रपील नहीं होगी। इसलिये मैं चाहता हूं कि यह प्राविजन होना चाहिये। यहां पर जो केन्द्रीय सरकार की

सुरक्षा की गयी है, यह सुरक्षा की व्यवस्था समाप्त की जाय ताकि पासपोर्ट को जो भी ग्रधिकारी रोके या उसको खत्म करने की कोशिश करे या रिन्युअल करने से इनकार करे, उसकी ग्राज्ञा के खिलाफ ग्रपील में जाया जा सके । ग्रगर यह चीज यहां नहीं रहेगी, तो अपील किसको की जायेगी उसके लिये कानुन के ग्रांतर्गत रूल्स बनाते समय श्रपने श्राप उसकी व्यवस्था करना लाजमी हो जायेगा ।

मने खेद है कि मेरे पहले संशोधनों को, इतना वाजिब होने के बाद भी, स्वीकृत नहीं किया गया, उसके अनुसार मेरा जो 10वां संशोधन था उसी एक चीज को प्रेस करने के लिये, ग्रब वह रिडन्डेन्ट हो गया है। ग्रब मैं उसकी श्रावश्यकता नहीं समझता हं।

P. N. SAPRU SHRI (Uttar Pradesh): May I say a word? application for a writ under article 226 of the Constitution is not ruled so far as the Central Government's order is concerned.

VICE-CHAIRMAN THE (SHRI AKBAR ALI KHAN): You have explained it in your speech that notwithstanding these provisions in this Bill, article 226 of the Constitution stands.

SHRI P. N. SAPRU: Yes, and to that extent it provides for a review of the order of the Central Government.

VICE-CHAIRMAN THE AKBAR ALI KHAN): Now I put amendment No. 9 of Mr. Bhandari to the vote of the House.

The question is:

9. "That at page 7, lines 33 and 34 be deleted.'

The motion was negatived.

(SHRI THE VICE-CHAIRMAN AKBAR ALI KHAN): His ment No. 10\* is barred as he himself has mentioned. So I put the question. The question is:

"That clause 11 stand part the Bill."

The motion was adopted.

Clause 11 was added to the Bill.

Clauses 12 to 27 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI SURENDRA PAL SINGH: Sir, I beg to move.

"That the Bill, as amended, passed".

SHRI BHUPESH GUPTA: will give only some suggestions in a businesslike way. I know the Bill will be passed. First of all, I say that there should be more regional offices and there should be many more offices especially in West Bengal in view of the fact that the people want to go to East Bengal and they want easy access to these offices get passports.

SHRI AWADHESHWAR PRASAD SINHA (Bihar): I entirely with you.

SHRI BHUPESH GUPTA: You always agree with me, I know you never say so. That is my first suggestion. And the second one is that these regional offices should be given proper direction to apply this particular measure and they be solely under the Ministry of External Affairs or the Central agency for dealing with this passport matter. My third suggestion is that the External Affairs Ministry or the passport authority should not refer any case to the Home Ministry or to any other Ministry unless there is very serious evidence with regard to the erson who may come within the mis-

<sup>\*</sup>For text of amendment, vide col. 3054 supra.

[Shri Bhupesh Gupta.]

chief of the provision, namely, that he has been convicted for moral turpitude. But normally there should be no reference to any other authority or statement Ministry. Fourthly, the made by the applicant in the passport application should be normally trusted but if there is any doubt certainly they can make enquiries if necessary. Therefore we say that the External Affairs Ministry should have its own agency of investigation in such matters. should not wash their hands off the matter and leave the thing to be enquired only by the solice officers and so on.

With regard to the P Form, financial question and other things, they should all be gone into at the time of the issue of the passports. After the issue of the passport, normally these questions should not arise. Well, as I said, I want the P Form to go. Even if it is there, if they are satisfied that no foreign exchange is involved, normally there should not be any delay. Then, with regard to the application for passports, it is expensive. For people like us it may be all right but I think the fees should be reduced. There should be a clear time limit by when a passport application shall be disposed of. And there should be a report annually to Parliament by the Ministry showing they have administered this particular law. As you know, there are many laws with regard to which a report is placed or a statement is made in the House once a year and that practice should be here also. That would give us an opportunity to review matter; if necessary we can also make suggestions in this behalf in order to improve the thing. With regard to variations and other things, I need not go into them very much. property qualifications and things should not be rigidly interpreted so that people who are otherwise qualified can go. For example, many of us do not have much property except from what we get here and you can imagine what happens to others.

Mr. Vice-Chairman, I have another suggestion to make in regard to passports for the neighbouring countries, like Ceylon, Burma, Nepal-1 do not know whether we need a passport for Nepal-Pakistan, Malaysia, Afghanistan and so on. In their cases it should be much liberalised and we should move in the direction of almost doing away with this institution if we can. We cannot do away with it today but there should be considerable relaxation with regard to these countries because there are obvious reasons for it into which I need not go now.

Again, the Ministry of External Affairs—I am giving the suggestion from my experience-should have a proper Department at the Secretariat level. They have I understand, some Under Secretary or Deputy Secretary who is given the responsibility. Let one of them, let the Deputy Secretary be entrusted with the sole responsibility of seeing that this law is properly implemented. Now instructions should be given that valid passports, whenever they are sent up for renewal, be automatically renewed. should There should not be any delay in the renewal of passports. From our experience even Members of Parliament who want to have their passports renewed have to wait till somebody somwhere has sanctioned it. should not be so. If I were entitled to get a passport in 1962, I should be entitled to get it in 1966 also unless there is something very strong against me. Therefore I say that should be I think the M.Ps. and done. M.L.As in the States should be associated in some advisory or consultative capacity in this matter because through them you can always come to know how the things are being administered. On the one hand, they will help us to remove individual grievances and on the other hand, in the light of their experience and suggestions you will be able to modify the system.

These are the suggestions I wanted to make Once again I will ask the

Ministry of External Affairs to disengage themselves from the Home Ministry in this matter.

सरदार रघवीर सिंह पंजहजारी (पंजाव) : मैं मिनिस्टर साहब के बोलने से पहले एक बात ग्रजं करना चाहता हू। मेरी ग्रजं यह है कि जहां तक फोजदारी केसेज का ताल्लक है जिसमें लड़ाई झगड़े हो जाते है, गिरफ्तारी हो जाती है, उस तरह के केसेज को इसमें न लिया जाय क्योंकि इस तरह के केसेज में लोग गुस्सा कर देते हैं जिससे इस तरह के केसेज हो जाते हैं 1।र लोग पकड़े जाते हैं। म्राप लायर है म्रीर इस बात की म्रन्छी तरह मे जानते होगे कि सतरह के केसेज किस तरह से चलते हैं। इसलिए मैं फिर म्रर्ज करना चाहता हं कि जो फीजदारी के केमेज में सजायापता हैं, उनको न लिया जाय।

SHRI SURENDRA PAL SINGH: Sir, I am very thankful to Mr. Bhupesh Gupta for making some valuable suggestions and I assure him that the utmost consideration will be given to all the suggestions made by him by the Ministry of External Affairs.

VICE-CHAIRMAN AKBAR ALI KHAN): The question

"That the Bill, as amended passed."

The motion was adopted.

## STATEMENT RE. THE WEST ASIAN CRISIS

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): Sir, the statement is a long one. If you permit I can lay it on the Table or I can read it out. I am entirely in your hands,

SHRI BHUPESH GUPTA (West Bengal): How long will it take? We want to know the latest developments and I think we can sit a little more because this is exercising our mind.

SHRI AWADHESHWAR PRASAD SINHA (Bihar): You will have your clarifications tomorrow. And you will get the copy of this.

SHRI BHUPESH GUPTA: That will be tomorrow. Let it not be said that while the Arabs are fighting heroically we could not even sit for some more time.

VICE-CHAIRMAN THE (SHRI AKBAR ALI KHAN): All right: let us hear that,

SHRI SURENDRA PAL SINGH: Sir. yesterday, the Prime Minister made a statement in the House on the West Asian crisis. Since then, there have been some further developments which I would like to report to the House. The Prime Minister mentioned that in our endeavours towards restoration of peace we were making efforts for a cease-fire and withdrawal of all armed forces to the positions they occupied on June 4.

On June 6, the Security Council unanimously adopted a simple ceasefire resolution as a first step. Evidently, in view of the gravity of the situation, a consensus emerged in Council in favour of bringing about immediate cease-fire, leaving steps to be taken later. But as no cease-fire took place as a result of this Resolution at the request of the Soviet Union, an emergency meeting of the Security Council was called yesterday another resolution at which unanimously adopted, demanding the Governments concerned a cease-fire effective from 1.30 A.M. (IST) today. While firm information from the U.N. about the response to this resolution is awaited, Government of India earnestly hopes that all concerned will have already agreed to cease-fire.

Our Representative, while giving support to the resolution, stated that the cease-fire should be regarded only as a first step, although a most important first stop. He added that India, alongwith some other members of the Council, would have preferred a reso-